

LETTER OF OFFER

“This Document is important and requires your immediate attention”

This Letter of Offer (“LOF”) is sent to you as a public shareholder(s) of CLASSIC FILAMENTS LIMITED. If you require any clarifications about the action to be taken, you may consult your Stock Broker or Investment Consultant or Manager/ Registrar to the Offer. In case you have recently sold your equity shares of the Target Company, please hand over this Letter of Offer and the accompanying Form of Acceptance cum Acknowledgement and Transfer Deed to the Member of Stock Exchange through whom the said sale was affected.

OPEN OFFER BY

Name of the Acquirers	Referred as	Email	Contact Number	Address
Mr. Sumit Bansal	Acquirer 1	sumit4529@gmail.com	9810250083	597, Near Manav Rachna School, Sec 14, Huda Market, Escortsnagar Faridabad, Haryana- 121007
Mr. Vikkas Bansal	Acquirer 2	vikasbansal9810@gmail.com	9810709380	
Mr. Tarun Jain	Acquirer 3	jaintarun1@hotmail.com	9811198096	E-20, Preet Vihar, Delhi- 110092
Mr. Varun Jindal	Acquirer 4	ca.varunjindal@gmail.com	9136660600	703, Signature Tower, Omaxe Spa Village, Near Omaxe World Street, Sector 78, Faridabad, Haryana- 121101

(Acquirer 1, Acquirer 2, Acquirer 3 and Acquirer 4 are hereinafter collectively referred to as the “Acquirers”)

TO THE PUBLIC SHAREHOLDERS OF

CLASSIC FILAMENTS LIMITED (“CFL”/ “Target Company”)

Registered Office: Plot No. 1, Priyanka House, Umiyadham Road, Varachha, Surat- 395006,



CIN: L17114GJ1990PLC013667, **Tel. No.:** 0261-2540570,

Email: classicfilaments@ymail.com, **Website:** www.classicfilamentsltd.com

For the acquisition of upto 15,89,471 (Fifteen Lakhs Eighty-Nine Thousand Four Hundred and Seventy-One) fully paid-up equity shares of the Target Company of face value of Rs. 10/- each, representing 26.00% of the total paid-up equity and voting share capital of the Target Company at a price of Rs. 12/- (Rupees Twelve Only) per equity share (“Offer Price”) payable in cash (“Open Offer”/ “Offer”) pursuant to the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended (“SEBI (SAST) Regulations”).

Please Note:

- This Open Offer is being made by the Acquirers pursuant to Regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto [“SEBI (SAST) Regulations”] for substantial acquisition of shares/ voting rights accompanied with change in control and management of the Target Company.
- As on the date of this Letter of Offer, there are no regulatory or statutory approvals pending to be received. If any other statutory approvals become applicable prior to the completion of the Offer, this Offer would also be subject to such other statutory approval(s). For more details regarding the statutory and other approvals for this Offer, please refer to the paragraph “Statutory and other approvals” under Paragraph 7.10 of this Letter of Offer.
- If there is any upward revision in the Offer Price/Offer Size at any time prior to the commencement of the last one (1) working day before the date of commencement of the tendering period or in the case of withdrawal of offer pursuant to Regulation 23 of the SEBI (SAST) Regulations, the same would be informed within two (2) working days by way of the Public Announcement in the same newspapers in which the original Detailed Public Statement dated October 31, 2025 in relation to this Offer had appeared. Such revision in the Offer Price would be payable for all the shares validly tendered anytime during the period that the offer is open and accepted under the Offer.
- There is no competitive bid.**
- Shareholders, who have accepted the Offer by tendering the requisite documents in terms of the Public Announcement/ Detailed Public Statement/ Letter of Offer, shall not be entitled to withdraw such acceptance during the tendering period.
- This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations.
- The marketable lot for the Equity Shares of the Target Company is 1 (One) equity share.
- There is no differential pricing in this Offer.
- The Procedure for acceptance and settlement of the Offer is set out in Para 8 of this Letter of Offer. A Form of Acceptance cum Acknowledgement is enclosed with this Letter of Offer.
- The Copy of the Public Announcement, Detailed Public Statement and this Letter of Offer (including Form of Acceptance-cum-Acknowledgement) would also be available at the websites of SEBI at www.sebi.gov.in and BSE Limited at www.bseindia.com.

	MANAGER TO THE OFFER: VC Corporate Advisors Private Limited SEBI REGN NO: INM000011096 Validity of Registration: Permanent CIN : U67120WB2005PTC106051 (Contact Person : Ms. Urvi Belani/ Mr. Premjeet Singh) 31, Ganesh Chandra Avenue, 2 nd Floor, Suite No.– 2C, Kolkata- 700 013 Phone No.: (033) 2225 3940 Email: mail@vccorporate.com Website: www.vccorporate.com		REGISTRAR TO THE OFFER: Skyline Financial Services Private Limited SEBI REGN. No.: INR000003241 Validity of Registration: Permanent CIN: U74899DL1995PTC071324 (Contact Person: Mr. Anuj Rana) D-153A, First Floor, Okhla Industrial Area, Phase-I, New Delhi-110020 Phone No.: (011) 40450193-97 Email ID: ipo@skylinerta.com Website: www.skylinerta.com
TENDERING PERIOD OPENS ON: WEDNESDAY, FEBRUARY 11, 2026		TENDERING PERIOD CLOSES ON: WEDNESDAY, FEBRUARY 25, 2026	

SCHEDULE OF SOME OF THE MAJOR ACTIVITIES RELATING TO THE OFFER IS GIVEN BELOW:

Activities	Original Date	Original Day	Revised Date	Revised Day
Date of the PA	October 24, 2025	Friday	October 24, 2025	Friday
Publication of Detailed Public Statement in newspapers	October 31, 2025	Friday	October 31, 2025	Friday
Last date of Filing of the Draft Letter of Offer with the SEBI	November 10, 2025	Monday	November 10, 2025	Monday
Last date of a Competing Offer [#]	November 24, 2025	Monday	November 24, 2025	Monday
Identified Date*	December 03, 2025	Wednesday	January 28, 2026	Wednesday
Date by which the Letter of Offer will be dispatched to the shareholders	December 10, 2025	Wednesday	February 04, 2026	Wednesday
Last date by which Board of the Target Company shall give its recommendation	December 12, 2025	Friday	February 06, 2026	Friday
Last date for upward revision of Offer Price and/or Offer Size	December 15, 2025	Monday	February 09, 2026	Monday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchange and Target Company	December 16, 2025	Tuesday	February 10, 2026	Tuesday
Date of commencement of tendering period	December 17, 2025	Wednesday	February 11, 2026	Wednesday
Date of closing of tendering period	December 31, 2025	Wednesday	February 25, 2026	Wednesday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	January 14, 2026	Wednesday	March 12, 2026	Thursday

The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

[#]*There has been no competing offer as on the date of this LOF.*

^{*}*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except parties to Share Purchase Agreement) are eligible to participate in the Offer any time before the Closure of the Tendering Period.*

Risk Factors relating to the transaction, the proposed offer and probable risks involved in associating with the Acquirers: -

The risk factors set forth below pertains to the underlying transaction, i.e. this Open Offer and are not intended to be a complete analysis of all risks in relation to this Open Offer or in association with the Acquirers or the Target Company, but are only indicative. The risk factors set forth below do not relate to the present or future business or operations of the Target Company and any other related matters. These are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by an equity shareholder in this Open Offer, but are merely indicative. Equity shareholders are advised to consult their stock brokers, tax advisors and/ or investment advisors/ consultants, for analyzing all the risks with respect to their participation in this Open Offer.

Relating to the Open Offer

1. The Open Offer involves an Offer to acquire 26.00% of the total paid-up equity and voting share capital of CFL from the eligible persons at an Offer Price of Rs. 12/- (Rupees Twelve Only) per equity share. As on the date of this Letter of Offer, the closing market price of the Target Company is Rs. 46/- (Rupees Forty- Six Only) per equity share.
2. In the event that either (a) a regulatory approval is not received in a timely manner, (b) there is any litigation leading to stay on the Offer, then the Offer process may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the equity shareholders of shares that have been accepted in the Offer as well as the return of shares not accepted by the Acquirers may be delayed. In case of the delay, due to non-receipt of statutory approvals, that may be required by the Acquirers as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied that the non-receipt of such statutory approvals was not due to willful default or negligence or failure on the part of the Acquirers to diligently pursue such approvals, grant an extension for the purpose of completion of the Offer subject to the Acquirers agreeing to pay interest to the shareholders for the delay at the rate of ten percent per annum (10% P.A.) in terms of Regulation 18 (11) and (11A) of the SEBI (SAST) Regulations, 2011. Further, if delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals, Regulation

17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture. There may be a circumstance wherein SEBI may issue such instructions to the Acquirers to not proceed with the Offer and then it would not lead to delay but to withdrawal of the Offer.

3. Shareholders should note that the shareholders who have tendered their equity shares in acceptance of the Open Offer shall not be entitled to withdraw such acceptance during the tendering period even if the acceptance of equity shares under the Offer and dispatch of consideration gets delayed.
4. In compliance with SEBI Master Circular SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023; a lien will be marked in the depository system by the Depositories against the equity shares tendered in the Offer. Upon finalization of the entitlement, only accepted quantity of equity shares will be debited from the demat account of the shareholders and the lien marked against the unaccepted equity shares will be released. It is understood that the Shareholders will be solely responsible for their decisions regarding their participation in this Offer.
5. In accordance with the Share Purchase Agreement, the acquisition of the Sale Shares shall be completed upon the fulfilment of conditions agreed between the Acquirers and the Sellers. Further in terms of Regulation 23(1) of the SEBI (SAST) Regulations, the Acquirers shall have the right to withdraw the Open Offer, in the event any statutory or other approvals specified in paragraph 7.10 (Statutory and Other Approvals) of the LOF or those which become applicable prior to completion of the Open Offer are finally refused. The following conditions under which the Acquirers can withdraw the Open Offer, as provided in Regulation 23(1) of the SEBI (SAST) Regulations are:
 - a) statutory approvals required for the open offer or for effecting the acquisitions attracting the obligation to make an Open Offer under these regulations having been finally refused, subject to such requirements for approval having been specifically disclosed in the detailed public statement and the letter of offer;
 - b) the Acquirer, being a natural person, has died;
 - c) any condition stipulated in the agreement for acquisition attracting the obligation to make the open offer is not met for reasons outside the reasonable control of the Acquirers and such agreement is rescinded, subject to such conditions having been specifically disclosed in the detailed public statement and the letter of offer; or

Provided that the Acquirers shall not withdraw an Open Offer pursuant to a public announcement made under clause (g) of sub-regulation (2) of Regulation 13, even if the proposed acquisition through the preferential issue is not successful.

- d) such circumstances as in the opinion of the Board, merit withdrawal.

Risks involved in associating with the Acquirers:

6. The Acquirers intend to acquire 15,89,471 (Fifteen Lakhs Eighty-Nine Thousand Four Hundred and Seventy-One) equity shares of face value of Rs.10/- each representing 26.00% of total paid-up equity and voting share capital of the Target Company at an Offer Price of Rs. 12/- (Rupees Twelve Only) per equity share, payable in cash under the SEBI (SAST) Regulations. CFL does not have any partly paid-up equity shares as on the date of PA. Post this Offer, assuming full acceptance, the Acquirers will have significant equity ownership, effective management control and will be the Promoters of the Target Company pursuant to Regulations 3(1) & 4 of the SEBI (SAST) Regulations.
7. The Acquirers make no assurance with respect to the market price of the equity shares during the Offer Period and upon the completion of the Offer and disclaims any responsibility with respect to any decision by the shareholders on whether or not to participate in the Offer. The Acquirers make no assurance with respect to the financial performance of the Target Company.
8. The Acquirers and the Manager to the Offer accept no responsibility for the statements made otherwise than in the Public Announcement, Detailed Public Statement or this Letter of Offer or in the advertisement or any materials issued by or at the instance of the Acquirers and the Manager to the Offer and any person placing reliance on any other source of information would be doing so at its own risk.
9. The Acquirers do not accept the responsibility with respect to information contained in the Public Announcement or Detailed Public Statement or Letter of Offer that pertains to the Target Company and have been compiled from publicly available sources.
10. For the purpose of disclosures in the Public Announcement or Detailed Public Statement or this Letter of Offer in relation to the Target Company and/or the Sellers, the Acquirers, the Manager to the Offer have relied on the information published by the Target Company and/or the Sellers, as the case may be, or publicly available sources and have not independently verified the accuracy of details of the Target Company and/or the Sellers. The Acquirers and the Manager to the Offer do not accept any responsibility with respect to any misstatement by the Target Company and/or the Sellers in relation to such information.

11. There are no actions taken, directions subsisting or pending proceedings against the Target Company including its Promoters and Directors excluding the details as stated herein below:

a. Unascertained and Contingent Liability under Good and Service Tax:

Certain proceedings have been initiated by the GST authorities in relation to GST Input Tax Credit aggregating to approximately Rs. 96 Lakhs. The Company has challenged the said proceedings before the appropriate appellate authority and the matter is presently pending adjudication.

The amount involved represents an uncrystallized exposure arising out of an ongoing statutory proceeding. The outcome of the matter is not ascertainable at this stage. The Company shall keep BSE Limited informed of any material development in this regard.

b. Uncrystallized Contingent Liability under Income Tax:

The Company has received a Show Cause Notice under Section 263 of the Income Tax Act, 1961 from the Office of the Principal Commissioner of Income Tax, Surat, in respect of certain transactions aggregating to approximately Rs. 126.47 Lakhs.

The said transactions were earlier examined by the Assessment Unit, Surat and were disposed of by issuance of a NIL Demand Notice under Section 156 of the Act on March 21, 2023. Subsequent proceedings have been initiated under Section 263 of the Act, which are presently under challenge before the appropriate authority.

The amount involved represents an uncrystallized exposure arising from the aforesaid proceedings and is pending adjudication. Any material development in the matter shall be duly intimated to BSE Limited.

12. The risk factors set forth above pertain to the acquisition and the Offer and is not related to the present or future business operations of the Target Company or other related matters, and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a shareholder in the Offer. Shareholders of the Target Company are advised to consult their stockbroker or investment consultant, if any, for further risk with respect to their respective participation in the Offer.

THE RISK FACTORS SET FORTH ABOVE ARE LIMITED TO THE OFFER AND ARE NOT INTENDED TO COVER A COMPLETE ANALYSIS OF ALL RISKS PERCEIVED IN RELATION TO THE OFFER OR IN ASSOCIATION WITH THE ACQUIRERS BUT ARE ONLY INDICATIVE AND NOT EXHAUSTIVE. THE RISK FACTORS DO NOT RELATE TO THE PRESENT OR FUTURE BUSINESS OR OPERATIONS OF THE TARGET COMPANY OR ANY OTHER RELATED MATTERS AND ARE NEITHER EXHAUSTIVE NOR INTENDED TO CONSTITUTE A COMPLETE ANALYSIS OF THE RISKS INVOLVED IN THE PARTICIPATION IN THE OFFER BY AN ELIGIBLE SHAREHOLDER. THE ELIGIBLE SHAREHOLDERS ARE ADVISED TO CONSULT THEIR STOCKBROKER, OR TAX ADVISOR OR INVESTMENT CONSULTANT, IF ANY, FOR FURTHER RISKS WITH RESPECT TO THEIR PARTICIPATION IN THE OFFER.

NOTICE TO SHAREHOLDERS IN OTHER COUNTRIES

This Letter of Offer does not in any way constitute an offer to sell or an invitation to sell, any securities in any jurisdiction in which such offer or invitation is not authorized or to any person to whom it is unlawful to make such an offer or solicitation. Potential users of the information contained in this Letter of Offer are requested to inform themselves about and to observe any such restrictions. The Open Offer described in this Letter of Offer is not being made to, nor will tender of shares be accepted from or on behalf of Public Shareholders in any jurisdiction in which such offer or invitation is not in compliance with applicable law or to any person to whom it is unlawful to make such offer or solicitation. Potential users of the information contained in this Letter of Offer are requested to inform themselves about and to observe any such restrictions.

NOTICE TO SHAREHOLDERS IN UNITED STATES

In addition to the above, please note that the Open Offer is being made for acquisition of securities of an Indian company and Public Shareholders in the U.S. should be aware that this Letter of Offer and any other documents relating to the Open Offer have been or will be prepared in accordance with Indian procedural and disclosure requirements, including requirements regarding the Offer timetable and timing of payments, all of which differ from those in the U.S. Any financial information included in this Letter of Offer or in any other documents relating to the Open Offer, has been or will be prepared in accordance with non-U.S. accounting standards that may not be comparable to financial statements of companies in the U.S. or other companies whose financial statements are prepared in accordance with U.S. generally accepted accounting principles.

Currency of Presentation:

- a. In this Letter of Offer, all references to “Rs.”/ “Rupees”/ “INR”/ “₹” are references to Indian Rupee(s), the official currency of the Republic of India.
- b. In this Letter of Offer, any discrepancy in any table between the total and sums of the amounts listed are due to rounding off and/or regrouping.

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1. DEFINITIONS/ABBREVIATIONS:

Acquirer 1	Mr. Sumit Bansal
Acquirer 2	Mr. Vikkas Bansal
Acquirer 3	Mr. Tarun Jain
Acquirer 4	Mr. Varun Jindal
Acquirers	Acquirer 1, Acquirer 2, Acquirer 3 and Acquirer 4 are hereinafter collectively referred to as the Acquirers
Act	The Companies Act, 2013 as amended and other rules as applicable
Board	The Board of Directors of the Target Company
Book Value per Share	Net Worth/Number of shares
BSE	BSE Limited
Buying Broker	Stock Broker appointed by the Acquirers for the purpose of this Open Offer i.e. Nikunj Stock Brokers Limited, having their registered office at A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-110007
CDSL	Central Depository Services (India) Limited
CIN	Corporate Identification Number
Clearing Corporation / ICCL	Indian Clearing Corporation Limited
Control	Shall have the meaning ascribed to it under the SEBI (SAST) Regulations
DPS	Detailed Public Statement dated October 31, 2025
DIN	Director Identification Number
DIS	Delivery Instruction Slip
DP	Depository Participant
Draft Letter of Offer / DLOF	The Draft Letter of Offer dated November 10, 2025
EPS	Earning per equity share
Escrow Account	The escrow account opened with the Escrow Banker under the name and title "VARUN JINDAL CFL OPEN OFFER ESCROW ACCOUNT" bearing account number 000405164782
Escrow Agreement	Escrow Agreement dated October 27, 2025 entered between the Acquirers, Escrow Bank and Manager to the Offer.
Escrow Banker	ICICI Bank Limited
Equity and voting share capital	Rs. 6,11,33,500/- divided into 61,13,350 equity shares of face value of Rs. 10/- each
FEMA	Foreign Exchange Management Act, 1999, as amended
FOA or Form of Acceptance	Form of Acceptance– cum– Acknowledgment accompanying the Letter of Offer
Identified Date	Date for the purpose of determining the names of the public shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except parties to the Share Purchase Agreement) are eligible to participate in the Offer any time before the Closure of the Offer.
Letter of Offer/ LOF	This Letter of Offer dated January 28, 2026
Manager to the Offer/ Merchant Banker	VC Corporate Advisors Private Limited
MPSR	Minimum public shareholding requirement of 25.00% in the Target Company
NRI(s)	Non- Resident Indians
NSDL	National Securities Depository Limited
Offer Period	Wednesday, February 11, 2026 to Wednesday, February 25, 2026.
Offer Price	Rs. 12/- (Rupees Twelve Only) per equity share payable in cash
Offer/ Open Offer	Cash Offer being made by the Acquirers to acquire 15,89,471 equity shares of face value of Rs. 10/- (Rupees Ten Only) each, representing 26.00% of total paid-up equity and voting share capital at a price of Rs. 12/- (Rupees Twelve Only) per equity share.
Offer Shares	15,89,471 (Fifteen Lakhs Eighty-Nine Thousand Four Hundred and Seventy-One) equity shares of face value of Rs. 10/- (Rupees Ten Only) each, representing 26.00% of total paid-up equity and voting share capital of the Target Company.
PA	Public Announcement dated October 24, 2025
PAC	Person(s) acting in concert as defined under Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations.
PAT	Profit After Tax
Persons eligible to participate in the Offer	All owners (registered and unregistered) of equity shares of CFL (except parties to the Share Purchase Agreement)
Promoters/ Promoter Group/ Sellers/ Outgoing Promoters	Mr. Bharat Anandkumar Patel, Mr. Amit Anandbhai Patel, Mr. Jayanti Madhubhai Gaudani and Mr. Ajay Madhubhai Gaudani
Purchase Price	Meaning assigned to it in point no. 3.1.9 (b) of the LOF.
RBI	Reserve Bank of India
Registrar to the Offer	Skyline Financial Services Private Limited

Return on Net Worth	(Profit After Tax/Net Worth) *100
Sale Shares	41,88,549 (Forty-One Lakhs Eighty-Eight Thousand Five Hundred and Forty-Nine) equity shares of face value of Rs. 10/- (Rupees Ten Only) each representing 68.51% of the total paid-up equity and voting share capital of the Target Company
SCRR	Securities Contract (Regulation) Rules, 1957, as amended
SEBI	Securities and Exchange Board of India
SEBI (LODR) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended
SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof
Sellers	Mr. Bharat Anandkumar Patel, Mr. Amit Anandbhai Patel, Mr. Jayanti Madhubhai Gaudani and Mr. Ajay Madhubhai Gaudani all forming part of the Promoter Group
Selling Broker	Respective stock brokers of all Shareholders who desire to tender their equity shares under the Open Offer
Share Purchase Agreement / SPA	Share Purchase Agreement/ SPA dated October 24, 2025 executed between the Acquirers and the Sellers to acquire from them in aggregate 41,88,549 (Forty-One Lakhs Eighty-Eight Thousand Five Hundred and Forty-Nine) equity shares of face value of Rs. 10/- each representing 68.51% of the total paid-up equity and voting share capital of the Target Company at a negotiated price of Rs. 10/- (Rupees Ten Only) per equity share, payable in cash for an aggregate consideration of Rs. 4,18,85,490/- (Rupees Four Crores Eighteen Lakhs Eighty-Five Thousand Four Hundred and Ninety Only)
Special Escrow Account	The special escrow account opened with the Escrow Banker under the name and title "VARUN JINDAL CFL OPEN OFFER SPECIAL ESCROW ACCOUNT" bearing account number 000405164781
Stock Exchange	BSE
Target Company / CFL	Classic Filaments Limited
Tendering Period	Period within which Eligible Shareholders of the Target Company may tender their equity shares in acceptance to the Offer, i.e. the period between and including Wednesday, February 11, 2026 and Wednesday, February 25, 2026
UDIN	Unique Document Identification Number
Working Day	A working day of SEBI, as defined in the SEBI (SAST) Regulations

Note: All terms beginning with a capital letter used in this LOF, but not otherwise defined herein, shall have the meaning ascribed thereto in that particular section or in the SEBI (SAST) Regulations unless specified.

2. DISCLAIMER CLAUSE

“IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF LOF WITH SEBI SHOULD NOT, IN ANY WAY, BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE LOF HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF CFL TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRERS, PAC(S) OR THE TARGET COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE ACQUIRERS DULY DISCHARGE THEIR RESPONSIBILITY ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER, VC CORPORATE ADVISORS PRIVATE LIMITED HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED NOVEMBER 10, 2025 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF. THE FILING OF THE LOF DOES NOT, HOWEVER, ABSOLVE THE ACQUIRERS FROM THE REQUIREMENT OF OBTAINING SUCH A STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.”

3. DETAILS OF THE OFFER:

3.1. Background of the Offer:

3.1.1 The Acquirers have entered into SPA dated October 24, 2025 with the Sellers of the Target Company, to acquire from them in aggregate 41,88,549 (Forty-One Lakhs Eighty-Eight Thousand Five Hundred and Forty-Nine) equity shares (“**Sale Shares**”) of face value of Rs. 10/- each representing 68.51% of the total paid-up equity and voting share capital of the Target Company at a price of Rs. 10/- (Rupees Ten Only) per equity share, payable in cash (“**Negotiated Price**”) for an aggregate consideration of Rs. 4,18,85,490/- (Rupees Four Crores Eighteen Lakhs Eighty-Five Thousand Four Hundred and Ninety Only). Pursuant to acquisition of the aforesaid equity shares in terms of the SPA, the aggregate shareholding of the Acquirers in the Target Company would exceed the threshold limit as prescribed under Regulation 3(1) of the SEBI (SAST) Regulations; accordingly, this mandatory Offer is being made under Regulation 3(1) of the SEBI (SAST) Regulations. Further, in terms of the SPA and post successful completion of the Open Offer, the Acquirers will also acquire control over the Target Company and hence this mandatory Offer is also being made under Regulation 4 of the SEBI (SAST) Regulations. The negotiated price of Rs. 10/- (Rupees Ten Only) per fully paid-up equity share has been mutually agreed upon by the Acquirers and the Sellers pursuant to bona fide discussions and negotiations.

3.1.2 The prime object of the Offer is to comply with the applicable requirements of the SEBI (SAST) Regulations with respect to the substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company subject to receipt of all statutory approvals required in this Open Offer.

3.1.3 The Acquirers are making this mandatory Open Offer under the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulations to acquire upto 15,89,471 (Fifteen Lakhs Eighty-Nine Thousand Four Hundred and Seventy-One) equity shares of face value of Rs. 10/- each representing 26.00% of total paid-up equity and voting share capital of the Target Company at a price of Rs. 12/- (Rupees Twelve Only) per equity share (“**Offer Price**”) payable in cash, aggregating to Rs. 1,90,73,652/- (Rupees One Crore Ninety Lakhs Seventy-Three Thousand Six Hundred and Fifty-Two Only) (“**Offer Size**”), subject to the terms and conditions mentioned hereinafter. Assuming that the Open Offer is tendered in full, after the completion of this Open Offer, the Acquirers shall hold the majority of the Equity Shares of the Target Company by virtue of which they shall become the Promoters of the Target Company and shall be in a position to exercise effective management and control over the Target Company.

3.1.4 The Acquirers have not acquired any equity shares/ voting rights of CFL during the fifty- two (52) weeks period immediately preceding the date of the Public Announcement except for acquisition of 41,88,549 equity shares acquired pursuant to execution of the Share Purchase Agreement between the Acquirers and the Sellers. Pursuant to the consummation of the SPA on December 09, 2025 in accordance with Regulation 22(2) of the SEBI (SAST) Regulations, the Acquirers have collectively acquired 41,88,549 Equity Shares held by the Sellers, representing 68.51% of the total paid-up equity and voting share capital of the Target Company at a negotiated price of Rs. 10/- per Equity Share, aggregating to Rs. 4,18,85,490/- (Rupees Four Crores Eighteen Lakhs Eighty-Five Thousand Four Hundred and Ninety Only). In this regard, the Acquirers have duly complied the provisions specified under Regulation 18(6) of the SEBI (SAST) Regulations.

3.1.5 There is no Person Acting in Concert (“**PAC**”) with the Acquirers for the purpose of this Open Offer in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations.

3.1.6 The payment of consideration shall be made in cash to all the equity shareholders, who have tendered their equity shares in acceptance of the Open Offer, within ten working days of the expiry of the Tendering Period.

3.1.7 Subject to satisfaction of the provisions under the Companies Act, 2013 and/ or any other applicable Rules/ Regulation(s), the Acquirers intend to make changes in the management of the Target Company.

3.1.8 The Acquirers have keen interest in the business of the Target Company and to venture the business opportunities the Acquirers intend to acquire the majority stake in the Target Company and over the control and management of the Target Company. The Acquirers propose to continue existing business of the Target Company and may diversify its business activities in future with prior approval(s) of the shareholders of the Target Company and such statutory and/or regulatory authority, as may be applicable, in due compliance with applicable laws. The main purpose of takeover is to expand the Company’s business activities in same/ diversified line through exercising effective control over the Target Company. However, no firm decision in this regard has been taken or proposed so far.

3.1.9 The Salient features of the transaction triggering the Open Offer are as under:

- a) The Sellers collectively hold 41,88,549 equity shares of the Target Company aggregating to 68.51% of the total paid-up equity and voting share capital of the Target Company as detailed herein below:

Name of the Sellers	Part of Promoter Group (Yes / No)	Pre-Transaction Holding	Pre-Transaction %*	Post-Transaction Holding	Post-Transaction %
Mr. Bharat Anandkumar Patel	Yes	10,59,638	17.33	Nil	Nil
Mr. Jayanti Madhubhai Gaudani	Yes	10,59,637	17.33	Nil	Nil
Mr. Amit Anandbhai Patel	Yes	10,34,637	16.92	Nil	Nil
Mr. Ajay Madhubhai Gaudani	Yes	10,34,637	16.92	Nil	Nil
Total		41,88,549	68.51	Nil	Nil

*Difference, if any, in the percentage is due to rounding off.

- b) The Sellers have agreed to sell and the Acquirers have agreed to acquire in aggregate 41,88,549 equity shares representing 68.51% of the total paid-up equity and voting share capital of the Target Company at a price of Rs. 10/- (Rupees Ten Only) per share in cash for an aggregate consideration of Rs. 4,18,85,490/- (Rupees Four Crores Eighteen Lakhs Eighty-Five Thousand Four Hundred and Ninety Only). [**“Purchase Price”**].
- c) As on the date of this LOF, there is no lien, encumbrance on the Sale Shares held by the Sellers of the Target Company.
- d) The Sellers undertake that in case the Acquirers so desire, they shall immediately facilitate to appoint them or their nominees on the Board of Directors of the Target Company in terms of Proviso to Regulation 24(1) read with Regulation 17 of the SEBI (SAST) Regulations and also transfer the shares in the demat account of the Acquirers as mentioned in the SPA in terms of compliance of Regulations 22(2) and 24(1) of the SEBI (SAST) Regulations. Accordingly, they have transferred the shares to Acquirers on December 09, 2025 in accordance with the SEBI (SAST) Regulations
- e) On Completion date the Sellers shall sell, convey and transfer to the Acquirers and the Acquirers shall purchase, acquire and accept from the Sellers the above-mentioned Sale Shares at and for the Purchase Price on a spot delivery contract basis. However, as on date of this LOF, this Clause is not applicable as the equity shares have already been transferred in the respective demat account of the Acquirers.
- f) The Purchase Price shall be paid by the Acquirers through Demand Draft(s) drawn in favour of the respective Sellers towards the acquisition of the Sale Shares held by them. The said Demand Draft(s) shall be issued directly from the bank account of the Acquirers and shall constitute a valid and complete discharge of the Acquirers’ payment obligations towards the Sellers upon delivery of the same against transfer of the Sale Shares in favour of the Acquirers.
- g) The Demand Draft(s) as stated above shall be handed over to the Manager to the Offer, who shall hold the same in safe custody for a period of twenty-one (21) working days from the date of publication of the Detailed Public Statement (DPS) in accordance with Regulation 22(2) of the SEBI (SAST) Regulations, as amended. Upon completion of the said period and in compliance with the provisions of the said Regulations, the Manager to the Offer shall release the Demand Draft(s) to the Sellers simultaneously upon completion of the transfer of the Sale Shares in favour of the Acquirers.
- h) Except as those stated herein, there are no other conditions stipulated in the SPA between the Acquirers and the Sellers, the meeting of which would be outside reasonable control of the Acquirers and in view of which the Open Offer might be withdrawn under the Regulation 23 of the SEBI (SAST) Regulations.
- i) That the Acquirers and the Sellers agree to abide by their obligations as contained in the SEBI (SAST) Regulations.
- j) In case of non-compliance of any provisions of the SEBI (SAST) Regulations, the Agreement for such sale shall not be acted upon by the Sellers or the Acquirers and the same shall be treated as null and void.
- k) That it is clearly understood between the parties that it will be the responsibility of the Acquirers to comply with the provisions of the applicable laws and obtain necessary approvals wherever required in respect of the compliance of the Open Offer Formalities as per the SEBI (SAST) Regulations.
- 3.1.10 This Offer is not made pursuant to any indirect acquisition, arrangement or agreement and is not a conditional offer.
- 3.1.11 This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of equity shares of the Target Company.
- 3.1.12 The Acquirers have not been categorized as fugitive economic offenders under Section 12 of the Fugitive Economic Offenders Act, 2018 read with Regulation 2(1)(ja) of the SEBI (SAST) Regulations.

- 3.1.13 The Acquirers have not been categorized or are appearing in the ‘Wilful Defaulter or a Fraudulent Borrower’ list issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on wilful defaulters or fraudulent borrowers issued by Reserve Bank of India read with Regulation 2(1)(ze) of the SEBI (SAST) Regulations.
- 3.1.14 The Acquirers are desirous of acquiring majority shareholding in the Target Company along with acquiring the management and control in the Target Company. Therefore, the Acquirers have entered into SPA with all the Promoters of the Target Company, thereby triggering this mandatory Open Offer in compliance with Regulations 3(1) & 4 of the SEBI (SAST) Regulations. Upon the completion of the Offer, assuming full acceptance in the Offer and equity shares acquired pursuant to the aforesaid acquisition which triggered the Open Offer, the Acquirers will hold 57,78,020 (Fifty-Seven Lakhs Seventy-Eight Thousand and Twenty) equity shares leading to a change in management and control and be construed as the Promoters of the Target Company.
- 3.1.15 The Manager to the Offer, VC Corporate Advisors Private Limited, do not hold any equity shares in the Target Company as on the date of DPS or this Letter of Offer. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the equity shares of the Target Company during the Offer Period.
- 3.1.16 The Acquirers undertake that they will not sell the equity shares of the Target Company held by them during the Offer period, if any, in terms of Regulation 25(4) of the SEBI (SAST) Regulations.
- 3.1.17 The Acquirers have not been prohibited by SEBI from dealing in the securities, in terms of directions issued under Section 11B of SEBI Act, 1992 as amended or under any other Regulations made under the SEBI Act. Further, there are no proceedings pending against the under the Acquirers under the SEBI Act.
- 3.1.18 The Acquirers have deposited Rs. 1,96,00,000/- (Rupees One Crore Ninety-Six Lakhs Only) in Cash in the Escrow Account under Regulation 17 of the SEBI (SAST) Regulations, which is more than the entire consideration payable under the Offer, assuming full acceptance of the Offer. Pursuant to Regulation 22 of SEBI (SAST) Regulations and other applicable regulations, the Acquirers have, after the expiry of twenty-one working days from the date of Detailed Public Statement, acted upon the SPA and completed the acquisition of 41,88,549 Equity Shares held by the Sellers, representing 68.51% of the total paid-up equity and voting share capital of the Target Company on December 09, 2025 and acquired management control over the Target Company.
- 3.1.19 In compliance with Regulation 24(1) read with Regulation 17 of the SEBI (SAST) Regulations, as more than entire consideration is deposited in the Escrow Account, the Acquirers may reconstitute the Board of Directors of the Target Company by appointing themselves or person(s) representing them on the Board of Directors of the Target Company. As on the date, the Acquirers have not decided on the names of persons who may be appointed on the Board of Directors of the Target Company.
- 3.1.20 As per Regulation 38 of the SEBI (LODR) Regulations read with Rule 19(2) and 19A of the Securities Contract (Regulation) Rules, 1957 as amended (“**SCRR**”) the Target Company is required to maintain at least 25.00% public shareholding (“**Minimum Public Shareholding**”), as determined in accordance with SCRR, on continuous basis for listing. Upon completion of the transaction, if the public shareholding of the Target Company falls below the minimum level of public shareholding as required to be maintained by the Target Company as per the SCRR and the SEBI (LODR) Regulations, the Acquirers hereby undertake to take necessary steps to facilitate the compliance by the Target Company with the relevant provisions prescribed under the SCRR as per the requirements of Regulation 7(4) of the SEBI (SAST) Regulations and/or the SEBI (LODR) Regulations, within the time period stated therein, i.e., to bring down the non-public shareholding to 75% within 12 months from the date of such fall in the public shareholding to below 25.00%, through permitted routes and any other routes as may be approved by SEBI from time to time. Further, any failure to comply with MPS requirement may lead to non-compliance of SCRR and SEBI (LODR) Regulations.
- 3.1.21 As per Regulation 26(6) of the SEBI (SAST) Regulations, the Board of Directors are required to constitute a committee of Independent Directors to provide reasoned recommendations on this Offer to the equity shareholders. Such recommendations of the committee of Independent Directors of the Target Company on the Offer will be published at least two (2) working days before the commencement of the tendering period, in the same newspapers where the DPS was published and a copy of the same shall be sent to SEBI, BSE and Manager to the Offer in compliance with Regulation 26(7) of the SEBI (SAST) Regulations.

3.2. Details of the proposed Offer:

- 3.2.1 The Detailed Public Statement pursuant to the Public Announcement made by the Acquirers have appeared in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Pratahkal (Marathi daily) Mumbai edition and Ahmedabad express (Gujrati daily) Surat edition on October 31, 2025 in compliance with Regulation 14(3) of the SEBI (SAST) Regulations. The Detailed Public Statement made on October 31, 2025 is available on the websites of SEBI and Stock Exchange at www.sebi.gov.in and www.bseindia.com, respectively.

- 3.2.2 The Acquirers are making this mandatory Open Offer under the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulations to acquire upto 15,89,471 (Fifteen Lakhs Eighty-Nine Thousand Four Hundred and Seventy-One) equity shares of face value of Rs.10/- each representing 26.00% of total paid-up equity and voting share capital of the Target Company, at a price of Rs. 12/- (Rupees Twelve Only) per equity share (the “**Offer Price**”) payable in cash, aggregating to Rs. 1,90,73,652/- (Rupees One Crore Ninety Lakhs Seventy-Three Thousand Six Hundred and Fifty-Two Only) (“**Offer Size**”), subject to the terms and conditions mentioned hereinafter.
- 3.2.3 This Open Offer is being made to all the public shareholders of the Target Company as on Wednesday, January 28, 2026 (“**Identified Date**”), except parties to the Share Purchase Agreement.
- 3.2.4 The Acquirers have deposited 100% of the consideration payable, assuming full acceptance, in cash, in the Escrow Account and after the expiry of 21 (Twenty-One) working days from the date of the DPS they have acted upon the Agreement and have completed the acquisition of 41,88,549 Equity Shares representing 68.51% of the total paid-up equity and voting share capital of the Target Company pursuant to the consummation of Underlying Transaction under the SPA on December 09, 2025 at a negotiated price of Rs. 10/- per Equity Share in compliance with Regulation 22(2) of SEBI (SAST) Regulations and acquired control over the Target Company as contemplated under Regulation 22(2) of the SEBI (SAST) Regulations. Thus, as on the date of LOF, the Acquirers collectively hold 41,88,549 Equity Shares representing 68.51% of the total paid-up equity and voting share capital of the Target Company.
- 3.2.5 The Sellers undertake that in case the Acquirers so desire, they shall immediately facilitate to appoint them or their nominees on the Board of Directors of the Target Company only after depositing 100% of the consideration payable, assuming full acceptance, in cash, in the Escrow Account in terms of Proviso to Regulation 24(1) read with Regulation 17 of the SEBI (SAST) Regulations. However, the Acquirers have not decided on the names of persons who may be appointed on the Board of Directors of the Target Company till date.
- 3.2.6 The payment of consideration shall be made in cash, in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, to all the equity shareholders, who have tendered their equity shares in acceptance of the Open Offer, within ten working days of the expiry of the Tendering Period.
- 3.2.7 As on date of this LOF, the Target Company does not have partly paid-up equity shares. There are no outstanding warrants or option or similar instrument, convertible into equity shares at a later stage.
- 3.2.8 The Offer is subject to receipt of statutory approval of the SEBI of this Letter of Offer. If any other statutory approval becomes applicable prior to the completion of the Offer, this Offer would also be subject to such other statutory approval(s).
- 3.2.9 This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of equity shares of the Target Company.
- 3.2.10 This Offer is not conditional upon any minimum level of acceptance in terms of the Regulation 19(1) of the SEBI (SAST) Regulations and not a Competitive Bid in terms of the Regulation 20 the SEBI (SAST) Regulations.
- 3.2.11 There is no differential pricing for equity shares under the Offer.
- 3.2.12 Since the date of PA to the date of this LOF, the Acquirers have acquired 41,88,549 Equity Shares representing 68.51% of the total paid-up equity and voting share capital of the Target Company pursuant to the consummation of Underlying Transaction under the SPA on December 09, 2025 at a negotiated price of Rs. 10/- per Equity Share in compliance with Regulation 22(2) of SEBI (SAST) Regulations and control over the Target Company and the same have been informed by them on December 09, 2025 to BSE, CFL and Manger to the Offer.
- 3.2.13 No competitive bid has been received as on date of this LOF.
- 3.2.14 There are no conditions as stipulated in the SPA, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations.
- 3.2.15 Upon the completion of the Offer, assuming full acceptance in the Offer and equity shares acquired pursuant to the aforesaid acquisitions which triggered Open Offer, the Acquirers will hold 57,78,020 (Fifty-Seven Lakhs Seventy-Eight Thousand and Twenty) equity shares representing 94.51% of the total paid-up equity and voting share capital of the Target Company and hence there will be a change in the management and control pursuant to this Open Offer. Accordingly, the Acquirers will be inducted as the Promoters of the Target Company post completion of the Open Offer in compliance with the conditions specified under Regulation 31A of the SEBI (LODR) Regulations and other statutory approvals applicable thereto and all the Promoters will be reclassified into non-promoter category under Regulation 31A of the SEBI (LODR) Regulations. Pursuant to the aforementioned acquisition, the Target Company will be in violation of the requirement of Minimum Public Shareholding. As stated under the aforementioned para

3.1.20 the Acquirers would bring down their shareholding within the permissible limits. Further, any failure to comply with MPS requirement may lead to non-compliance of SCRR and SEBI (LODR) Regulations, 2015.

3.2.16 The Manager to the Offer, VC Corporate Advisors Private Limited, do not hold any equity shares in the Target Company as on the date of this LOF. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the equity shares of the Target Company during the Offer Period.

3.3. Objects of the Offer:

3.3.1 The primary objective of the Offer is substantial acquisition of shares and voting rights in the Target Company and subsequently acquire control over the Target Company in compliance with the SEBI (SAST) Regulations subject to receipt of all statutory approvals required in this Open Offer.

3.3.2 The Acquirers have joined hands to acquire the controlling stake in the Target Company to avail the benefits of a listed company giving them the presence in pan India along with reliability / credibility involved with a listed company. The Target Company is engaged in the business of trading in man-made art silk fabrics. However, the Target Company has not undertaken any operations since last 3 years. Tarun Jain, being one of the Acquirers of the Target Company possesses over twenty years of experience in the clothing and garments industry, primarily as a businessman. His expertise spans the entire spectrum of apparel and fashion and he is known for his entrepreneurial skills and deep understanding of garment business trends and challenges.

The other Acquirers possess qualities to enhance the business of the Target Company including sale like Mr. Sumit Bansal has expertise in goods trading, sales and marketing substantiated with over twelve years of industry experience. He specializes in strategic planning, business development, channel management, and relationship management, driving impactful sales and marketing initiatives across diverse sectors, Mr. Vikkas Bansal a seasoned businessman with over twenty-five years of extensive experience in the field of die casting industry and involvement in various other businesses and Mr. Varun Jindal is a Chartered Accountant equipped with financial expertise.

This ensures that the Acquirers possess the technical know-how and market understanding necessary to revive operations. By leveraging its financial strength, industry expertise, and proven managerial capabilities, the Acquirers aim to restructure the Target Company, introduce viable business activities, and thereby unlocking long-term value for the shareholders of the Target Company.

3.3.3 This Open Offer is for acquisition of 26.00% of total paid-up equity and voting share capital of the Target Company. Assuming that the Open Offer is tendered in full, after the completion of this Open Offer, the Acquirers shall hold the majority of the equity shares of the Target Company by virtue of which they shall be in a position to exercise effective management and control over the Target Company.

3.3.4 Subject to satisfaction of the provisions under the Companies Act, 2013 and/ or any other applicable Rules/ Regulation(s), the Acquirers intend to make changes in the management of the Target Company.

3.3.5 The Acquirers do not have any plans to dispose off or otherwise encumber any significant assets of CFL in the succeeding 2 (two) years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirers undertake that they shall do so only upon the receipt of the prior approval of the shareholders of the Target Company through a special resolution in terms of Regulation 25(2) of SEBI (SAST) Regulations and subject to the provisions of applicable law as may be required. The Acquirers propose to continue the existing business of the Target Company and may diversify its business activities in future with prior approval(s) of the shareholders of the Target Company and such statutory and/or regulatory authority, as may be applicable, in due compliance with applicable laws. The main purpose of takeover is to expand the Company's business activities in same/diversified line through exercising effective control over the Target Company. However, no firm decision in this regard has been taken or proposed so far.

4. BACKGROUND OF THE ACQUIRERS:

4.1. Mr. Sumit Bansal ("Acquirer 1")

a. Mr. Sumit Bansal, S/o. Mr. Om Prakash Bansal, aged about 42 years, is a resident of India, residing at 597, near Manav Rachana School, Sec 14, Huda Market, Escorts nagar, Faridabad, Haryana- 121007, having contact number 9810250083 and email id: sumit4529@gmail.com. He has completed his Bachelor of Business Administration from Maharshi Dayanand University, Rohtak. His expertise lies in goods trading, sales and marketing substantiated with over twelve years of industry experience. He specializes in strategic planning, business development, channel management, and relationship management, driving impactful sales and marketing

initiatives across diverse sectors. He is well-known for his ability to optimize processes, cultivate high-performing teams and develop effective strategies for market penetration and growth.

- b. As on the date of this LOF, Acquirer 1 holds 15,30,000 (Fifteen Lakhs and Thirty Thousand) Equity Shares of the Target Company constituting 25.03% of the total paid-up equity and voting share capital of the Target Company pursuant to the consummation of underlying transaction under the SPA on December 09, 2025 at a negotiated price of Rs. 10/- (Rupees Ten Only) per Equity Share, subject to the conditions specified in the Agreement, in compliance with Regulation 22(2) of SEBI (SAST) Regulations.
- c. The net worth of the Acquirer 1 is Rs. 8,61,71,942/- (Rupees Eight Crores Sixty-One Lakhs Seventy-One Thousand Nine Hundred and Forty-Two Only) as on September 30, 2025 as certified by CA Piyush Gupta (Membership No.: 517600), Partner of GSPG & Co., Chartered Accountants, (FRN No.: 023200N), having their Office at 5A/13, Second Floor, B.P., NIT, Faridabad, Haryana- 121001, Phone No.: 98114 28289, Email: capiyush@gspgco.com, vide their certificate dated October 24, 2025 bearing Unique Document Identification Number (“UDIN”) 25517600BMUJUE2657.
- d. As on the date of this LOF, Acquirer 1 holds DIN 09235789 and is a Director in Procasts Engineering Private Limited and Procast Industry Private Limited.
- e. Except as mentioned in point (d) above, Acquirer 1 does not hold directorship in any other listed or unlisted Company nor does he serve as a Whole-time Director in any Company.

4.2. **Mr. Vikkas Bansal (“Acquirer 2”)**

- a. Mr. Vikkas Bansal, S/o. Mr. Om Prakash Bansal, aged about 44 years, is a resident of India, residing at 597, near Manav Rachana School, Sec 14, Huda Market, Escortsnagar, Faridabad, Haryana- 121007, having contact number 9810709380 and email id: vikasbansal9810@gmail.com. He has completed his secondary education. He is recognized as a seasoned businessman with over twenty-five years of extensive experience in the field of die casting industry and involvement in various other businesses. His expertise lies in knowledge of industrial processes, material sciences and production efficiencies over several decades. Under his stewardship, several ventures have reflected resilience, adaptability, and modernization, keeping them competitive within rapidly evolving market conditions.
- b. As on the date of this LOF, Acquirer 2 holds 15,30,000 (Fifteen Lakhs and Thirty Thousand) Equity Shares of the Target Company constituting 25.03% of the total paid-up equity and voting share capital of the Target Company pursuant to the consummation of underlying transaction under the SPA on December 09, 2025 at a negotiated price of Rs. 10/- (Rupees Ten Only) per Equity Share, subject to the conditions specified in the Agreement, in compliance with Regulation 22(2) of SEBI (SAST) Regulations.
- c. The net worth of the Acquirer 2 is Rs. 6,85,98,213/- (Rupees Six Crores Eighty-Five Lakhs Ninety-Eight Thousand Two Hundred and Thirteen Only) as on September 30, 2025 as certified by CA Piyush Gupta (Membership No.: 517600), Partner of GSPG & Co., Chartered Accountants, (FRN No.: 023200N), having their Office at 5A/13, Second Floor, B.P., NIT, Faridabad, Haryana- 121001, Phone No.: 98114 28289, Email: capiyush@gspgco.com, vide their certificate dated October 24, 2025 bearing UDIN 25517600BMUJUF7381.
- d. As on the date of this LOF, Acquirer 2 holds DIN 00441630 and is a Director in Procasts Engineering Private Limited, V Square Coatings Private Limited, V Square Farms Private Limited and TSC Marketing Private Limited.
- e. Except as mentioned in point (d) above, Acquirer 2 does not hold directorship in any other listed or unlisted Company nor does he serve as a Whole-time Director in any Company.

4.3. **Mr. Tarun Jain (“Acquirer 3”)**

- a. Mr. Tarun Jain, S/o. Mr. Prem Chand Jain, aged about 48 years, is a resident of India, residing at E-20, Preet Vihar, Delhi- 110092, having contact number 9811198096 and email id: jaintarun1@hotmail.com. He has completed certificate program in fashion design and clothing technology from National Institute of Fashion Technology, New Delhi and has accumulated over twenty years of experience in the clothing and garments industry, primarily as a businessman. His expertise spans the entire spectrum of apparel and fashion and he is known for his entrepreneurial skills and deep understanding of garment business trends and challenges.
- b. As on the date of this LOF, Acquirer 3 holds 6,00,000 (Six Lakhs) Equity Shares of the Target Company constituting 9.81% of the total paid-up equity and voting share capital of the Target Company pursuant to the consummation of underlying transaction under the SPA on December 09, 2025 at a negotiated price of Rs. 10/- (Rupees Ten Only) per Equity Share, subject to the conditions specified in the Agreement, in compliance with Regulation 22(2) of SEBI (SAST) Regulations.

- c. The net worth of the Acquirer 3 is Rs. 4,49,66,125/- (Rupees Four Crores Forty- Nine Lakhs Sixty-Six Thousand One Hundred and Twenty-Five Only) as on September 30, 2025 as certified by Ms. Neha Jain (Membership No.: 527495), Partner of Babubhai & Co., Chartered Accountants, (FRN No.: 0000244N), having their Office at 236, Office Complex, Phase- I, Jhandewalan Extension, New Delhi- 110055, Phone No.: (011) 4358 6881/ 9811642374, Email: babubhai236@yahoo.co.in, vide their certificate dated October 24, 2025 bearing UDIN 25527495BMOQJS1792.
- d. As on the date of this LOF, Acquirer 3 holds DIN 09199801 and is a Director in Solven Power Systems Private Limited and Jito ED Chapter Foundation.
- e. Except as mentioned in point (d) above, Acquirer 3 does not hold directorship in any other listed or unlisted Company nor does he serve as a Whole-time Director in any Company.

4.4. **Mr. Varun Jindal (“Acquirer 4”)**

- a. Mr. Varun Jindal, S/o. Mr. Hariom Jindal, aged about 35 years, is a resident of India, residing at 703, Signature Tower, Omaxe Spa Village, Near Omaxe World Street, Sector 78, Faridabad, Haryana- 121101, having contact number 9136660600 and email id: ca.varunjindal@gmail.com. He is a qualified Chartered Accountant (ICAI membership no.: 519178) and has over fourteen years of post-qualification experience spanning finance and several other industries.
- b. As on the date of this LOF, Acquirer 4 holds 5,28,549 (Five Lakhs Twenty-Eight Thousand Five Hundred and Forty-Nine) Equity Shares of the Target Company constituting 8.64% of the total paid-up equity and voting share capital of the Target Company pursuant to the consummation of underlying transaction under the SPA on December 09, 2025 at a negotiated price of Rs. 10/- (Rupees Ten Only) per Equity Share, subject to the conditions specified in the Agreement, in compliance with Regulation 22(2) of SEBI (SAST) Regulations.
- c. The net worth of the Acquirer 4 is Rs. 7,91,66,589/- (Rupees Seven Crores Ninety-One Lakhs Sixty-Six Thousand Five Hundred and Eighty-Nine Only) as on September 30, 2025 as certified by Mr. Sameer Mehta (Membership No.: 519474), Partner of VSAS & Associates, Chartered Accountants, (FRN No.: 024245N), having their Office at Unit No. 603-604-605, 6th Floor, Sachdeva Corporate Tower, Sector 8, Rohini, Delhi- 110085, Tel No.: (011) 4166 0324, Mobile No.: 9899402864 / 9289688612, Email: vsasassociates@gmail.com, vide their certificate dated October 24, 2025 bearing UDIN 25519474BMHKN5622.
- d. As on the date of this LOF, Acquirer 4 holds DIN 07199569 and is a Director in V Square Farms Private Limited, V Square Coatings Private Limited and Like Minds Consulting Private Limited.
- e. Except as mentioned in point (d) above, Acquirer 4 does not hold directorship in any other listed or unlisted Company nor does he serve as a Whole-time Director in any Company.

Other Confirmations:

- 4.5. Acquirer 1, Acquirer 2, Acquirer 3 and Acquirer 4 are hereinafter collectively referred to as the Acquirers.
- 4.6. **Relationship between the Acquirers:**
Acquirer 1 and Acquirer 2 are brothers. There is no relationship between Acquirer 3 and Acquirer 4 apart from having common objective for acquisition of shares and management control of the Target Company. Except as mentioned herein, there is no other existing relationship amongst the Acquirers.
- 4.7. **Experience of the Acquirers with business of Target Company:**
Tarun Jain, being one of the Acquirers of the Target Company possess over twenty years of experience in the clothing and garments industry, primarily as a businessman. His expertise spans the entire spectrum of apparel and fashion and he is known for his entrepreneurial skills and deep understanding of garment business trends and challenges. The other Acquirers possess qualities to enhance the business of the Target Company including sale, like Mr. Sumit Bansal has expertise in goods trading, sales and marketing substantiated with over twelve years of industry experience, Mr. Vikkas Bansal is a seasoned businessman with over twenty-five years of extensive experience in the field of die casting industry and involvement in various other businesses and Mr. Varun Jindal is a Chartered Accountant equipped with necessary financial expertise.
- 4.8. There are no Person Acting in Concert (“PAC”)/ Deemed PACs with the Acquirers for the purpose of this Open Offer in accordance with provisions of regulation 2(1)(q)(2) of the SEBI (SAST) Regulations.
- 4.9. As stated above, the Acquirers do not have any other relationship &/or interest in the Target Company including with its Directors, Promoters & key employees. There are no persons on the Board of the Target Company representing the Acquirers as director on the Board of the Target Company. The Acquirers do not belong to any Group. The Acquirers do not have any kind of direct or indirect relation with the public shareholders of the Target Company. There are no actions taken or pending proceedings against the Acquirers.

- 4.10. In the past, the Acquirers were not required to undertake any compliance under the applicable provisions of Chapter V of SEBI (SAST) Regulations in respect to acquisition / disposal of equity shares in the Target Company. The details of compliances under Chapter V of the SEBI (SAST) Regulations with respect to acquisition of 41,88,549 equity shares by the Acquirers on December 09, 2025, under the SPA dated October 24, 2025 are mentioned under para 5.18 of this LOF.
- 4.11. As on the date of this LOF, the Acquirers have not been prohibited by the SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act, 1992 as amended or under any other Regulations made under the SEBI Act.
- 4.12. As on the date of this LOF, the Acquirers have not been categorised as fugitive economic offenders under Section 12 of the Fugitive Economic Offenders Act, 2018 read with Regulation 2(1)(ja) of the SEBI (SAST) Regulations.
- 4.13. As on the date of this LOF, the Acquirers have not been categorized or are appearing in the 'Willful Defaulter or a Fraudulent Borrower' list issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on willful defaulters or fraudulent borrowers issued by the Reserve Bank of India read with Regulation 2(1)(ze) of the SEBI (SAST) Regulations.
- 4.14. The Acquirers undertake that they will not sell the equity shares of the Target Company, held and acquired by them, during the Offer Period in terms of Regulation 25(4) of the SEBI (SAST) Regulations.
- 4.15. The Acquirers hereby undertake that if they will acquire any equity shares of the Target Company during the Offer Period, then they will inform BSE, the Target Company and the Manager to the Offer within 24 hours of the acquisition in compliance with Regulation 18(6) of the SEBI (SAST) Regulations. Further, they also undertake that they will not acquire or sell any equity shares of the Target Company during the period between three working days prior to the commencement of the Tendering Period and until the closure of the Tendering Period as per Regulation 18(6) of the SEBI (SAST) Regulations.
- 4.16. The Acquirers do not have any intention to delist the equity shares of the Target Company pursuant to this Open Offer.
- 4.17. As on date of this LOF, the Acquirers have already acquired control pursuant to acquisition of 68.51% of the total paid-up equity and voting share capital of the Target Company, however, they have not appointed any nominee on the Board of Directors of the Target Company.
- 4.18. There are no penalties levied against the Acquirers by the SEBI/ Stock Exchange or any other Regulator.

5. BACKGROUND OF THE TARGET COMPANY:

(Information relating to the Target Company has been obtained from information available in public domain and neither the Acquirers nor the Manager to the Offer has independently verified the same)

- 5.1. Classic Filaments Limited ("**CFL**" / "**Target Company**") was incorporated as a Private Limited Company on April 24, 1990 under the Companies Act, 1956 in the name and style of "V. Natverlal Synthetics Private Limited" with the Registrar of Companies ("**ROC**"), Gujarat. Subsequently, the name of the Target Company was changed to "Classic Filaments Private Limited" and a fresh certificate of Incorporation consequent upon change of name was issued on September 10, 1993. The company has subsequently been converted into a Public Limited Company and a fresh certificate from ROC, Gujarat, Dadra & Nagar Haveli has been obtained on February 15, 1995. There has been no change in the name of the Target Company in the last three years. The Registered Office of CFL is presently situated at Plot No. 1, Priyanka House, Umiyadham Road, Varachha, Surat- 395006. The CIN of CFL is L17114GJ1990PLC013667, Tel No.: 0261-2540570 and Email: classicfilaments@ymail.com. There has been no change in the registered office of the Company since the completion of the previous Open Offer triggered through SPA dated September 05, 2023 to till date. The Target Company has not been shown as a part of Promoter / Promoter Group of any listed entity.
- 5.2. The Company came out with a Public Issue in the year 1995 and its equity shares got listed on Ahmedabad Stock Exchange Limited, Vadodara Stock Exchange Limited and BSE in 1996. Subsequently, due to failure to comply with the listing requirements, the BSE compulsorily delisted the equity shares of the Target Company on April 20, 2004. However, the equity shares continued to remain listed on Ahmedabad Stock Exchange Limited and Vadodara Stock Exchange Limited. Thereafter, the Vadodara Stock Exchange Limited was derecognized by SEBI vide its order dated November 09, 2015 with immediate effect. Later on, the Target Company got its Equity Shares listed on BSE Limited, under the Direct Listing process on February 22, 2017 and continued to remain listed on the Ahmedabad Stock Exchange Limited also. Subsequently, the Ahmedabad Stock Exchange Limited was also derecognized by SEBI vide its order dated April 02, 2018 with immediate effect. Since then, the Equity Shares of the Target Company are exclusively listed on BSE Limited only and the equity shares of the Target Company have never been suspended from trading on BSE Limited to till date.

- 5.3. The Authorised Share Capital of CFL is Rs. 7,50,00,000/- divided into 75,00,000 Equity Shares of the face value Rs. 10/- each. The Issued, Subscribed & Paid-up Equity Share Capital of the CFL is Rs. 6,11,33,500/- comprising of 61,13,350 equity shares of face value Rs. 10/- each. CFL has established its connectivity with both the depositories namely National Securities Depositories Limited (“NSDL”) and Central Depository Services (India) Limited (“CDSL”). The ISIN of CFL is INE181U01018 & the marketable lot for equity share is 1 (One) equity share.
- 5.4. The Target Company is engaged in the business of trading in man-made art silk fabrics. The textile sector was severely affected by prolonged uncertainty, repeated disruptions, and reduced market demand during and after the COVID-19 period. As a result, many textile businesses, including that of the Target Company, were temporarily suspended. Further, the Target Company’s GST registration was cancelled during this period due to pending disputes, originating prior to the year 2021, relating to input GST credit amounting to ₹24 Lakhs, along with prolonged operational inactivity. The GST registration was subsequently restored by the GST authorities in October, 2024. Although the Target Company had duly paid its own GST liabilities in the normal course of business prior to the cancellation, disputes arose in relation to input GST credit, which are currently pending in appeal before the competent authority. Due to the above factors, no operational activities generating revenue were undertaken since last 3 years. However, the Target Company has continued to comply with all applicable statutory requirements and has incurred only minimal administrative and establishment expenses.
- 5.5. As on the date of this LOF, the Target Company does not have any partly paid- up equity shares. There are no outstanding warrants or options or similar instruments, convertible into equity shares at a later stage. No equity shares have been pledged by the Acquirers, Promoters and Public shareholders of Target Company.
- 5.6. As on the date of this LOF, the Target Company including its Promoters, Directors and Key Managerial Personnels have not been categorised as Fugitive Economic Offenders under Section 12 of the Fugitive Economic Offenders Act, 2018 read with Regulation 2(1)(ja) of the SEBI (SAST) Regulations and Wilful Defaulters under Regulation 2(1)(ze) of the SEBI (SAST) Regulations.
- 5.7. The Promoters or Directors of the Target Company do not have any direct or indirect connection/ relation with the public shareholders of the Target Company.
- 5.8. In accordance with Regulation 31A(10) of the SEBI LODR Regulations, the Promoters have given their respective intent letters to reclassify them from Promoter’s Category to Non-Promoter’s Category.
- 5.9. The entire equity shares of CFL are presently listed at BSE only. The equity shares of CFL are infrequently traded on the BSE within the definition of “frequently traded shares” under Regulation 2(1)(j) of the SEBI (SAST) Regulations.
- 5.10. The equity share capital of the Target Company is as follows:

Paid up Equity Shares of Target Company	No. of Shares / Voting Rights	% of Shares / Voting Rights
Fully Paid-up Equity Shares	61,13,350	100%
Partly Paid-up Equity Shares	-	-
Total Paid-up Equity Shares	61,13,350	100%
Total Voting Rights in the Target Company	61,13,350	100%

- 5.11. As on the date of this LOF, the Board of Directors of CFL are as follows:

Names of Directors	Category & Designation	DIN	Date of Appointment
Jayanti Madhubhai Gaudani	Promoter & Managing Director	03571671	23/05/2020
Bharat Anandkumar Patel	Professional Director	00249234	24/05/2015
Bhavesh Lakhbhai Dholiya	Independent Director	07641315	10/08/2017
Arunaben Vijaybhai Kachchhi	Independent Director	07915688	01/09/2017
Amit Anandbhai Patel	Promoter Director	00249262	21/12/2023

Note: As on the date of this LOF, there are no persons on the Board of the Target Company, representing the Acquirers.

- 5.12. There has been no merger / demerger or spin off involving CFL during the last 3 years.
- 5.13. There are no actions taken, directions subsisting or pending proceedings against the Target Company including its Promoters and Directors excluding the details as stated herein below:

a. Unascertained and Contingent Liability under Good and Service Tax:

Certain proceedings have been initiated by the GST authorities in relation to GST Input Tax Credit aggregating to approximately Rs. 96 Lakhs. The Company has challenged the said proceedings before the appropriate appellate authority and the matter is presently pending adjudication.

The amount involved represents an uncrystallized exposure arising out of an ongoing statutory proceeding. The outcome of the matter is not ascertainable at this stage. The Company shall keep BSE Limited informed of any material development in this regard.

b. Uncrystallized Contingent Liability under Income Tax:

The Company has received a Show Cause Notice under Section 263 of the Income Tax Act, 1961 from the Office of the Principal Commissioner of Income Tax, Surat, in respect of certain transactions aggregating to approximately Rs. 126.47 Lakhs.

The said transactions were earlier examined by the Assessment Unit, Surat and were disposed of by issuance of a NIL Demand Notice under Section 156 of the Act on March 21, 2023. Subsequent proceedings have been initiated under Section 263 of the Act, which are presently under challenge before the appropriate authority.

The amount involved represents an uncrystallized exposure arising from the aforesaid proceedings and is pending adjudication. Any material development in the matter shall be duly intimated to BSE Limited.

5.14. From the date of the PA to till date there are no directions or pending proceedings against the Manager to the Offer and Registrar to the Offer (including their Directors) under SEBI Act, 1992, as amended or by any other Regulator. Further, there have been no penalties levied against them by the SEBI/ RBI/ Stock Exchanges or by any other Regulator from the date of PA to till date.

5.15. Financial Information:

Brief standalone audited financial information of the Target Company for the Financial Years ended March 31, 2025, March 31, 2024 and March 31, 2023 and un-audited and certified standalone financial results for the quarter and six months period ended September 30, 2025 are as follows:

Profit & Loss Statement

(Amount Rs. in Lakhs)

For the Year Ended	For the six months period ended September 30, 2025 (Un-audited & Certified)	Financial Year ended March 31, 2025 (Audited)	Financial Year ended March 31, 2024 (Audited)	Financial Year ended March 31, 2023 (Audited)
Income from Operations	0.00	0.00	0.00	0.00
Other Income	0.00	0.00	0.00	0.22
Total Income	0.00	0.00	0.00	0.22
Total Expenditure	7.71	10.95	9.99	10.11
Profit/ (Loss) before Depreciation, Interest and Taxes	(7.71)	(10.95)	(9.99)	(9.89)
Depreciation	0.00	0.01	0.00	0.01
Interest	0.00	0.00	0.00	0.00
Profit/ (Loss) before Tax	(7.71)	(10.96)	(9.99)	(9.90)
Provision for Tax (including fringe benefit tax)	0.00	0.00	0.00	0.00
Profit/ (Loss) after tax	(7.71)	(10.96)	(9.99)	(9.90)

Balance Sheet

(Amount Rs. in Lakhs)

As on	For the six months period ended September 30, 2025 (Un-audited & Certified)	Financial Year ended March 31, 2025 (Audited)	Financial Year ended March 31, 2024 (Audited)	Financial Year ended March 31, 2023 (Audited)
Sources of funds				
Paid-up Share Capital	611.33	611.33	611.33	611.33
Reserves & Surplus (excluding revaluation reserves)	(51.05)	(43.35)	(32.39)	(22.40)
Miscellaneous expenditure to the extent not written off	(2.79)	(2.79)	(2.79)	(2.79)
Net Worth	557.49	565.19	576.16	586.15
Secured loans	0.00	0.00	0.00	0.00
Unsecured loans	33.53	27.53	14.50	4.00
Total	591.02	592.73	590.66	590.15
Uses of funds				
Net Fixed Assets	0.01	0.01	0.02	0.48
Investments	0.00	0.00	0.00	0.00
Long Term Loans and advances	549.62	549.62	475.28	446.00

As on	For the six months period ended September 30, 2025 (Un-audited & Certified)	Financial Year ended March 31, 2025 (Audited)	Financial Year ended March 31, 2024 (Audited)	Financial Year ended March 31, 2023 (Audited)
Net Current Assets	41.39	43.10	115.36	143.66
Total	591.02	592.73	590.66	590.15

Other Financial Data

For the year ended	For the six months period ended September 30, 2025 (Un-audited & Certified)	Financial Year ended March 31, 2025 (Audited)	Financial Year ended March 31, 2024 (Audited)	Financial Year ended March 31, 2023 (Audited)
Dividend (%)	0.00	0.00	0.00	0.00
Earnings Per Share (Rs.)	(0.13)*	(0.18)	(0.16)	(0.16)
Return on Net worth (%)	(1.38)*	(1.94)	(1.73)	(1.69)
Book Value Per Share (Rs.)	9.12*	9.25	9.42	9.59

Note: Difference, if any is due to rounding off.

*Non-Annualized

Source: Annual Reports and un-audited and limited reviewed financial results for the six months period ended September 30, 2025 as certified by the statutory auditor and Management of CFL.

Note:

- (i) $EPS = \text{Profit after tax} / \text{number of outstanding equity shares at the close of the year/period.}$
(ii) $\text{Return on Net Worth} = \text{Profit after Tax} / \text{Net Worth.}$
(iii) $\text{Book Value per Share} = \text{Net Worth} / \text{No. of equity shares.}$

- 5.16. The Closing Market Price of the equity shares of the Target Company on BSE Limited as on the date of Public Announcement and the Detailed Public Statement, the trading day after the date of Public Announcement and Detailed Public Statement is as below: -

Particulars	Closing Market Price on BSE Limited (Rs.)
Friday, October 24, 2025 being the date of PA	27.65
Monday, October 27, 2025 being the next Trading date after the date of PA	33.18
Friday, October 31, 2025 being the date of DPS	34.37
Monday, November 03, 2025 being the next Trading date after the date of DPS	34.53
Wednesday, January 28, 2026 being the date of final Letter of Offer	46.00

- 5.17. Pre-Offer and Post-Offer Shareholding Pattern of CFL based on Issued, Subscribed & Paid-up Equity and Voting Share Capital is as under:

Shareholders' Category	Shareholding/voting rights prior to the SPA/acquisition and Offer		Shares/voting rights agreed to be acquired which triggered off the SEBI Regulations (SAST)		Shares/voting rights to be acquired in Open Offer (assuming full acceptances)		Shareholding/voting rights after Acquisition and Offer (A+B+C)	
	(A)		(B)		(C)		(D)	
	No. of shares	%	No. of shares	%	No. of shares	%	No. of shares	%
1. Promoter Group:								
(a) Parties to the Agreement/ Existing Promoters								
- Mr. Bharat Anandkumar Patel	10,59,638	17.33%	(10,59,638)	(17.33%)	-	-	-	-
- Mr. Jayanti Madhubhai Gaudani	10,59,637	17.33%	(10,59,637)	(17.33%)	-	-	-	-
- Mr. Amit Anandbhai Patel	10,34,637	16.92%	(10,34,637)	(16.92%)	-	-	-	-
- Mr. Ajay Madhubhai Gaudani	10,34,637	16.92%	(10,34,637)	(16.92%)	-	-	-	-
Total (a)	41,88,549	68.51%	(41,88,549)**	(68.51%)**	-	-	-	-
(b) Promoters other than (a) above	-	-	-	-	-	-	-	-
Total 1 (a+b)	41,88,549	68.51%	(41,88,549)	(68.51%)	-	-	-	-
2. Acquirers: *								
- Mr. Sumit Bansal	-	-	15,30,000	25.03%	15,89,471	26.00%	57,78,020	94.51%
- Mr. Vikkas Bansal	-	-	15,30,000	25.03%				
- Mr. Tarun Jain	-	-	6,00,000	9.81%				
- Mr. Varun Jindal	-	-	5,28,549	8.64%				
Total 2	-	-	41,88,549**	68.51%**	15,89,471	26.00%	57,78,020	94.51%

Shareholders' Category	Shareholding/voting rights prior to the SPA/acquisition and Offer		Shares/voting rights agreed to be acquired which triggered off the SEBI (SAST) Regulations		Shares/voting rights to be acquired in Open Offer (assuming full acceptances)		Shareholding/voting rights after Acquisition and Offer (A+B+C)	
	(A)		(B)		(C)		(D)	
	No. of shares	%	No. of shares	%	No. of shares	%	No. of shares	%
3. Parties to Agreement other than 1(a) & 2	-	-	-	-	-	-	-	-
Total 3	-	-	-	-	-	-	-	-
4. Public (other than Parties to Agreement & Acquirers)					15,89,471	26.00%	3,35,330	5.49%
a. FIs/MFs/FIIs/Banks/SFIs:	-	-	-	-				
b. Others:	19,24,801	31.49%	-	-				
Total No. of Shareholders in Public Category is 3265 [as on 23.01.2026] Total (4) (a+b)	19,24,801	31.49%	-	-				
GRAND TOTAL (1+2+3+4)	61,13,350	100.00%	-	-	-	-	61,13,350	100.00%

Note: All the four Acquirers will be categorized as Promoters in the shareholding pattern filed with the Stock Exchange under Regulation 31(1)(b) of the SEBI (LODR) Regulations, post completion of the Open Offer formalities.

*Subject to receipt of statutory and other approvals required, if any and assuming full acceptance to the Offer.

** On December 09, 2025, the parties to the SPA consummated the transaction contemplated therein, pursuant to which the Sellers transferred the Sale Shares of the Target Company to the Acquirers, resulting in the Acquirers collectively holding 41,88,549 equity shares, representing 68.51% of the total paid-up and voting equity share capital of the Target Company, at a negotiated price of Rs. 10/- per equity share.

5.18. The details of compliances under Chapter V of the SEBI (SAST) Regulations by the Acquirers post-acquisition of shares through SPA are as follows:

Regulation	Financial Year	Due date for compliance	Actual date of compliance		Delay, if any	Status of compliance with Takeover Regulations	Remarks, if any
			BSE	CFL			
Regulation 29(1)	2025-26	11-12-2025	10-12-2025	10-12-2025	NA	Complied	Done by Acquirer 2 and Acquirer 4
		11-12-2025	10-12-2025	10-12-2025	NA	Complied	
		11-12-2025	11-12-2025	11-12-2025	NA	Complied	Done by Acquirer 1 and Acquirer 3
		11-12-2025	11-12-2025	11-12-2025	NA	Complied	

5.19. The details of non-compliances and/ or delayed compliances under Chapter V of the SEBI (SAST) Regulations by the Promoters of the Target Company after the completion of the Previous Open Offer triggered through SPA dated September 05, 2023 to till date are as follows:

Sl. No.	Regulation	Financial Year	Due date for compliance	Actual date of compliance		Delay, if any	Status of compliance with Takeover Regulations	Remark, if any
				BSE	CFL			
1	Regulation 29(1)	2023-24	17-01-2024	17-01-2024	17-01-2024	NA	Complied	Note 1
			17-01-2024	17-01-2024	17-01-2024	NA	Complied	
			17-01-2024	17-01-2024	17-01-2024	NA	Complied	
			18-12-2023	15-12-2023	15-12-2023	NA	Complied	
2	Regulation 29(2)	2023-24	17-01-2024	17-01-2024	17-01-2024	NA	Complied	NA
		2025-26	11-12-2025	10-12-2025	10-12-2025	NA	Complied	Note 2
3	Regulations 30(1) & 30(2)*	2021-22 onwards	Not Applicable					
4	Regulation 31(4) as per Regulation 31(5)	2023-24	10-04-2024	04-04-2024	04-04-2024	NA	Complied	NA
		2024-25	09-04-2025	09-04-2025	09-04-2025	NA	Complied	NA

*Regulation 30 of the SEBI (SAST) Regulations has been Omitted by the SEBI (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2021, w.e.f. 1-4-2022 and therefore not applicable thereafter.

Note 1: Compliance of Regulation 29 of the SEBI (SAST) Regulations by the Sellers pursuant to previous Open Offer triggered through SPA dated September 05, 2023.

Note 2: Compliance of Regulation 29 of the SEBI (SAST) Regulations by the Sellers pursuant to acquisition and sale of equity shares under the Share Purchase Agreement dated October 24, 2025.

5.20. The details of non-compliances / delayed compliances as per the SEBI (LODR) Regulations since the completion of the previous Open Offer triggered through SPA dated September 05, 2023 to till date are as mentioned below:

Sl. No.	Regulation	Financial Year	Due Date for compliance	Actual compliance date	Delay, if any	Remarks, if any
1.	Regulation 31A	2024-25	26-10-2024	28-10-2024	2 days	BSE approved the application on the evening of Friday, October 25, 2024. As the approval was visible only on the BSE Listing Centre and no email intimation was issued, the Company became aware of it only on Monday morning, October 28, 2024, upon log-in into the portal after the weekend. Immediately thereafter, the Company submitted the approval letter to BSE on October 28, 2024.

5.21. Mr. Bharat Patel has entered into Share Purchase Agreement dated September 05, 2023 with Mr. Ruchir Mittal, the then outgoing Promoter of the Target Company to acquire 6,83,350 Equity Shares held by the said outgoing Promoter and has together with Mr. Amit Patel, Mr. Jayanti Gaudani and Mr. Ajay Gaudani gave an Open Offer to the public shareholders under Regulation 4 and other applicable Regulations of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 to acquire 38,40,530 Equity Shares of the Target Company. On the successful completion of the said Open Offer, they were classified as the Promoters of the Target Company as per Regulation 31A(5) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 vide an intimation to the BSE on February 08, 2024.

5.22. Further, the Target Company had received a complaint from a public shareholder filed on the SEBI SCORES Portal. The Target Company has duly addressed the matter and submitted the requisite Action Taken Report with the complainant and the SEBI.

6. OFFER PRICE & FINANCIAL ARRANGEMENTS:

6.1. Justification of Offer Price:

6.1.1 The entire equity shares of the Target Company are presently listed at BSE only. The equity shares are placed under the BSE Scrip Code “540310”. The marketable lot for equity shares is 1 (One) equity share. This Open Offer is for the acquisition of equity shares as per the Regulations 3(1) & 4 of the SEBI (SAST) Regulations.

6.1.2 The total trading turnover in the Equity Shares of the Target Company on BSE, i.e., stock exchange having nationwide trading terminal and the only stock exchange where the equity shares of the Target Company are presently listed based on trading volume during the twelve calendar months prior to the month of PA (01.10.2024 to 30.09.2025) is as given below:

Stock Exchange	Total No. of equity shares traded during the twelve calendar months prior to the month of PA	Total No. of equity shares of the Target Company	Trading Turnover (as % of total equity shares)
BSE	5,50,740	61,13,350	9.01%

6.1.3 Based on the information available on the website of BSE, the equity shares of CFL are infrequently traded, within the meaning of explanation provided in Regulation 2(1)(j) of the SEBI (SAST) Regulations.

6.1.4 The Offer Price of Rs. 12/- (Rupees Twelve Only), per fully paid-up equity share of the Target Company is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations.

Sl. No.	Particulars	Price (In Rs.)
1.	Highest negotiated price per share for acquisition under the agreement attracting the obligation to make a public announcement for the Offer	Rs. 10/- per equity share
2.	The Volume-Weighted Average Price paid or payable for acquisitions by the Acquirers during 52 weeks immediately preceding the date of PA	Not Applicable
3.	Highest price paid or payable for acquisitions by the Acquirers during 26 weeks immediately preceding the date of PA	Not Applicable
4.	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Not Applicable

Sl. No.	Particulars	Price (In Rs.)
5.	Where the equity shares are not frequently traded, the price determined by the Acquirers and the Manager to the Open Offer taking into account valuation parameters per share including book value, comparable trading multiples, and such other parameters as are customary for valuation of shares	Rs. 11.96 per equity share*
6.	The per share value computed under Regulation 8(5), if applicable	Not Applicable

*Mr. Suman Kumar Verma, Registered Valuer, IBBI Regn.: IBBI/RV/05/2019/12376, Cost Management Accountants, having office at Plot No. WZ-D-9, KH No. 83/14, Lane No. 5, Mahavir Enclave, Palam Colony, New Delhi- 110045, Mobile No. +91 9716633301, Email Id: cmaskverma@gmail.com, vide certificate dated October 24, 2025 through his Valuation Report bearing UDIN 2528453ZZNZHDVPK3Y, has certified that the fair value of equity shares of the Target Company is Rs. 11.96 per equity share.

For arriving at the aforementioned Offer Price, valuation parameters such as Net Asset Value (NAV), Profit Earning Capacity Value (PECV) and Market Price of the equity shares preceding the date of PA has been duly considered, by virtue of equity shares of the Target Company being infrequently traded, in compliance with Regulation 8(2) (e) of the SEBI (SAST) Regulations. In view of the parameters considered and presented in the table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 12/- (Rupees Twelve Only) per equity share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations.

- 6.1.5 During the last three years preceding the date of PA, the Target Company has not undertaken any Buyback of equity shares. Further, there has been no corporate action in the Company in the last one year from the date of PA under Regulation 8(9) of the SEBI (SAST) Regulations. There has been no change in the capital structure of the Target Company since the completion of the previous Open Offer triggered through SPA dated September 05, 2023 to till date. The Offer Price will be adjusted in the event of any corporate actions like bonus issue, rights issue, stock split, consideration, etc., where the record date effecting such corporate actions falls between the date of this Detailed Public Statement upto 3 (Three) working days prior to the commencement of the Tendering Period and the same would be notified to the shareholders also.
- 6.1.6 As on the date, there is no revision in Open Offer price or Open Offer size. In case of any revision in the Open Offer price or Open Offer Size, the Acquirers shall comply with Regulation 18 of the SEBI (SAST) Regulations and all other applicable provisions of the SEBI (SAST) Regulations.
- 6.1.7 If there is any revision in the Offer price on account of future purchases/ competing offers, it will be done at anytime prior to commencement of the last 1 (One) working day before the date of commencement of the tendering period of this Offer in accordance with Regulation 18(4) of the SEBI (SAST) Regulations and would be notified to the shareholders also.
- 6.1.8 If the Acquirers acquire equity shares of the Target Company during the period of 26 (twenty-six) weeks after the tendering period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all the equity shareholders whose equity shares have been accepted in the Offer within 60 (Sixty) days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an Open Offer under the SEBI (SAST) Regulations or pursuant to Securities and Exchange Board of India (Delisting of Equity Shares), Regulations, 2021 or open market purchases made in the ordinary course on the Stock Exchange, not being negotiated acquisition of shares of the Target Company in any form.

6.2. Financial arrangements:

- 6.2.1 The Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full out of their own sources/ net worth and no borrowings from any Bank and or Financial Institutions are envisaged. CA Piyush Gupta (Membership No.: 517600), Partner of GSPG & Co., Chartered Accountants (FRN No: 023200N), having their Office at 5A/13, Second Floor, B.P., NIT, Faridabad, Haryana– 121001, Phone No.: 9811428289, Email: capiyush@gspgco.com, vide their certificate dated October 24, 2025 bearing UDIN 25517600BMUJUG1691 have certified that sufficient resources are available with the Acquirers for fulfilling the obligations under this "Offer" in full.
- 6.2.2 The maximum consideration payable by the Acquirers assuming full acceptance of the Offer would be Rs. 1,90,73,652/- (Rupees One Crore Ninety Lakhs Seventy-Three Thousand Six Hundred and Fifty-Two Only). In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers have opened an Escrow Account, namely "VARUN JINDAL CFL OPEN OFFER ESCROW ACCOUNT" (Account No.: 000405164782) and a Special Escrow Account, namely "VARUN JINDAL CFL OPEN OFFER SPECIAL ESCROW ACCOUNT" (Account No.: 000405164781) and have deposited Rs. 1,96,00,000/- (Rupees One Crore Ninety-Six Lakhs Only) in the escrow account, being more than 100% of the amount required for the Open Offer in an Escrow Account opened with the ICICI Bank Limited ("Escrow Banker").

- 6.2.3 The Manager to the Offer is authorized to operate the above-mentioned Escrow Account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.
- 6.2.4 Based on the aforesaid financial arrangements and the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the Offer in accordance with the SEBI (SAST) Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfil the Offer obligations.
- 6.2.5 In case of upward revision of the Offer Price and/or Offer Size, the Acquirers would deposit additional amount into the Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such revision.

7. TERMS AND CONDITIONS OF THE OFFER:

- 7.1 The Tendering Period will commence on Wednesday, February 11, 2026 and will close on Wednesday, February 25, 2026.
- 7.2 This Letter of Offer along with Form of Acceptance cum Acknowledgement will be mailed to all those public shareholders of CFL (except parties to the Share Purchase Agreement) whose names appear on the Register of Members, at the close of business hours on Wednesday, January 28, 2026 ("**Identified Date**"). On receipt of a request from any public shareholder to receive a copy of the letter of offer in physical format, the same shall be provided.
- 7.3 All owners of the shares, Registered or Unregistered (except parties to the Share Purchase Agreement) who own the shares any time prior to the Closing of the tendering period are eligible to participate in the Offer as per the procedure set out in Para 8 below. Eligible persons can participate in the Offer by offering their shareholding in whole or in part. No indemnity is required from the unregistered owners.
- 7.4 Accidental omission to dispatch this LOF or the non-receipt or delayed receipt of this LOF will not invalidate the Offer in anyway.
- 7.5 Subject to the conditions governing this Offer, as mentioned in the LOF, the acceptance of this Offer by the shareholder(s) must be absolute and unqualified. Any acceptance to the Offer, which is conditional or incomplete, is liable to be rejected without assigning any reason whatsoever.
- 7.6 The equity shares offered under this Offer should be free from all lien, charges, equitable interest, encumbrances and to be offered together with, if any, of all rights of dividends, bonus or rights from the now and hereafter.
- 7.7 This Offer is not conditional upon any minimum level of acceptance i.e. it is not a conditional offer.
- 7.8 **Locked-in Shares**

As on the date of this LOF, no equity shares of the Target Company are subject to lock-in.

7.9 Eligibility for accepting the Offer:

The Offer is made to all the public shareholders (except parties to the Share Purchase Agreement) whose names would appear in the register of shareholders on Wednesday, January 28, 2026 i.e. the Identified Date, and also to those persons who own shares any time prior to the closure of the Offer, but are not registered shareholders(s).

7.10 Statutory and other approvals:

- 7.10.1 As on the date of this LOF, no statutory or other approvals are required in relation to the Open Offer.
- 7.10.2 The Acquirers, in terms of Regulation 23 of the SEBI (SAST) Regulations, will have a right not to proceed with the Offer in the event the statutory approvals being required are refused. In the event of withdrawal, a PA will be made within 2 (Two) working days of such withdrawal, in the same newspapers in which the DPS has appeared.
- 7.10.3 In case of delay in receipt of the statutory approval of SEBI or any other statutory approval that becomes applicable prior to the completion of the Offer, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers or failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest at the rate of ten percent per annum (10% P.A.) in terms of Regulation 18 (11) and (11A) of the SEBI (SAST) Regulations, 2011. Further, if delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals, Regulation

17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

- 7.10.4 As on the date of this LOF, no approval is required from any bank or financial institutions for this Offer.
- 7.10.5 The Target Company is not required to obtain NOC from any regulatory/ govt. authority for effecting changes in control.
- 7.10.6 The instructions and provisions contained in Form of Acceptance constitute an integral part of the terms of this Offer.
- 7.11 The marketable lot for the equity shares of the Target Company for the purpose of this Offer shall be 1 (One) equity share. (Source: www.bseindia.com).

8. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER:

- 8.1 All the public shareholders (registered or unregistered) of equity shares whether holding equity shares in dematerialised form or physical form, (except parties to the Share Purchase Agreement) are eligible to participate in the Offer any time before closure of the tendering period.
- 8.2 There shall be no discrimination in the acceptance of locked-in and non-locked- in shares in the Offer. The residual lock-in period shall continue in the hands of the Acquirers. The shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with the rights attached thereto.
- 8.3 Persons who have acquired the equity shares of the Target Company but whose names do not appear in the register of members of the Target Company as on the Identified Date or unregistered owners or those who have acquired the equity shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer.
- 8.4 The Open offer will be implemented by the Acquirers through Stock Exchange Mechanism made available by the Stock Exchange in the form of separate window (“**Acquisition Window**”) as provided under the SEBI (SAST) Regulations and SEBI Master circular SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated 16 February 2023, issued by the SEBI.
- 8.5 BSE Limited shall be the Stock Exchange for the purpose of tendering shares in the Open Offer.
- 8.6 The facility for Acquisition of shares through Stock exchange Mechanism pursuant to an Open Offer shall be available on the BSE in the form of Separate Window (“**Acquisition Window**”).
- 8.7 The Acquirers have appointed Nikunj Stock Brokers Limited as the Buying Broker for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the buying broker are as mentioned below:
Name: Nikunj Stock Brokers Limited
Address: A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi- 110007
SEBI Registration No.: INZ000169335
Tel. No.: 011 47030017- 18/ 99994 92292
Email-Id: ig.nikunj@nikunjonline.com
Website: www.nikunjonline.com
Contact Person: Mr. Anshul Aggarwal
- 8.8 As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI’s press release dated December 03, 2018 bearing reference number PR 49/ 2018, requests for transfer of securities shall not be processed unless the securities in dematerialised form with a depository w.e.f. April 01, 2019. However, in accordance with SEBI circular bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an Open Offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding equity shares in physical form as well are eligible to tender their equity shares in this Offer as per the provisions of the SEBI (SAST) Regulations.
- 8.9 All the equity shareholders who desire to tender their equity shares under the Open Offer will have to intimate their respective stock brokers (“**Selling Brokers**” or “**Seller Member**”) within the normal trading hours of the Secondary Market, during the Tendering period.
- 8.10 A separate Acquisition Window will be provided by BSE to facilitate placing of sell orders. The Selling Broker can enter orders for dematerialized as well as physical equity shares.
- 8.11 The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the stock exchange during the Tendering period.

- 8.12 Shareholders can tender their shares only through a Broker with whom the shareholder is registered as a client.
- 8.13 In the event Selling Member/ Selling Brokers of any eligible shareholder is not registered with BSE trading member/ stock broker, then that eligible shareholder can approach any BSE registered stock broker and can register himself by using quick Unique Client Code (UCC) facility through that BSE registered stock broker (after submitting all details as may be required by such BSE registered stock broker in compliance with applicable law). In case the eligible shareholder is unable to register himself by using quick UCC facility through any other BSE registered stock broker, then that eligible shareholder may approach the Buying Broker, viz. Nikunj Stock Brokers Limited, to register himself by using quick UCC facility. The public shareholder approaching BSE registered stock-broker (with whom he does not have an account) / Nikunj Stock Brokers Limited may have to submit following details:

I. In case of Public Shareholder being an individual:

(a) If Public Shareholder is registered with KYC Registration Agency (“KRA”):

Forms required:

1. Central Know Your Client (“CKYC”) form including Foreign Account Tax Compliance Act (“FATCA”), In Person Verification (“IPV”), Original Seen and Verified (“OSV”) if applicable.
2. Know Your Client (“KYC”) form documents required (all documents self- attested):
 - Bank details (cancelled cheque);
3. Demat details for Equity Shares in demat mode (demat master /latest demat statement).

(b) If Public Shareholder is not registered with KRA:

Forms required:

1. CKYC form including FATCA, IPV, OSV if applicable.
2. KRA form.
3. KYC form documents required (all documents self-attested):
 - Permanent Account Number (“PAN”) card copy;
 - Address proof;
 - Bank details (cancelled cheque);
4. Demat details for Equity Shares in demat mode (demat master /latest demat statement)

It may be noted, that other than submission of above forms and documents, in person verification may be required.

II. In case of Public Shareholder, being a Hindu Undivided Family (“HUF”):

(a) If Public Shareholder is registered with KRA:

Forms required:

1. CKYC form of karta including FATCA, IPV, OSV if applicable
2. KYC form documents required (all documents self-attested):
 - Bank details (cancelled cheque);
3. Demat details for Equity Shares in demat mode (demat master /latest demat statement)

(b) If Public Shareholder is not registered with KRA:

Forms required:

1. CKYC form of karta including FATCA, IPV, OSV if applicable.
2. KRA form.
3. KYC form documents required (all documents self-attested):
 - PAN card copy of HUF & karta;
 - Address proof of HUF & karta;
 - HUF declaration;
 - Bank details (cancelled cheque);
4. Demat details for Equity Shares in demat mode (demat master /latest demat statement).

It may be noted that, other than submission of above forms and documents, in person verification may be required.

III. In case of Public Shareholder other than Individual and HUF:

(a) If Public Shareholder is KRA registered:

Forms required:

1. KYC form documents required (all documents certified true copy):
 - Bank details (cancelled cheque).
2. Demat details for Equity Shares in demat mode (demat master /latest demat statement).
3. FATCA, IPV, OSV if applicable.

4. Latest list of directors/authorised signatories/partners/trustees.
5. Latest shareholding pattern.
6. Board resolution.
7. Details of ultimate beneficial owner along with PAN card and address proof.
8. Last 2 years financial statements.

(b) If Public Shareholder is not KRA registered:

Forms required:

1. KRA form.
2. KYC form documents required (all documents certified true copy):
 - PAN card copy of company/ firm/trust;
 - Address proof of company/ firm/trust;
 - Bank details (cancelled cheque);
3. Demat details for Equity Shares in demat mode (demat master /latest demat statement).
4. FATCA, IPV, OSV if applicable.
5. Latest list of directors/authorised signatories /partners/trustees.
6. PAN card copies & address proof of directors/authorised signatories/ partners/trustees.
7. Latest shareholding pattern.
8. Board resolution/partnership declaration.
9. Details of ultimate beneficial owner along with PAN card and address proof.
10. Last 2 years financial statements.
11. Memorandum of association/partnership deed /trust deed.

It may be noted that, other than submission of above forms and documents, in person verification may be required.

It may be noted that the above-mentioned list of documents is an indicative list. The requirement of documents and procedures may vary from broker to broker.

8.14 Procedure for tendering shares held in Dematerialized Form.

- a) The equity shareholders who are holding the equity shares in demat form and who desire to tender their equity shares in this Offer shall approach their broker indicating to their broker the details of equity shares they intend to tender in Open Offer.
- b) Under the existing mechanism, the shares tendered by the shareholders, on its acceptance will be directly transferred to the account maintained by the Clearing Corporation.
- c) As per SEBI Master Circular SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalization of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released.
- d) The revised process, applicable to all the tender offers for which Public Announcement is made on or after October 15, 2021.
- e) There is no change in existing Early Pay-in process by investors and custodians.
- f) Shareholders should therefore ensure to give the instructions in the Depository systems well in advance to ensure all their DEMAT bids placed by the Trading Members are accepted before issue closure time.
- g) Custodian(s) should deposit shares/ Units through the Early Pay-in mechanism provided by Depositories system before confirmation of the bid orders placed by the Trading Members the bids/ orders.
- h) On the date of settlement all blocked equity shares will be transferred to the Clearing Corporation and the lien on the excess equity shares will be cancelled.
- i) The details of settlement number for early pay-in of equity shares shall be informed in the issue opening circular that will be issued by the Stock Exchanges/ Clearing Corporation, before the opening of the Offer.
- j) Upon placing the order, the Selling Broker(s) shall provide Transaction Registration Slip (“TRS”) generated by the Exchange bidding system to the shareholder. TRS will contain details of order submitted like Bid ID No., DP ID, Client ID, No. of equity shares tendered etc.

- k) The shareholders will have to ensure that they keep the Depository Participant (“DP”) account active and unblocked to receive credit in case of return of equity shares due to rejection or due to prorated Open Offer.

The shareholders holding equity shares in demat mode are not required to fill any Form of Acceptance-cum-Acknowledgement. The shareholders are advised to retain the acknowledged copy of the DIS and the TRS till the completion of Offer Period.

8.15 Procedure to be followed by the registered shareholders holding equity shares in physical form:

- a) All the Public Shareholders holding equity shares in physical form, who wish to accept the Offer and tender their equity shares in the Open Offer can send/deliver the Form of Acceptance-cum-Acknowledgment duly signed along with all the relevant documents (envelope should be super-scribed “CFL - Open Offer”) by registered post with acknowledgement due or by courier, at their own risk and cost, to the following collection centre of the Registrar to the Offer during the working hours on or before the date of closure of the Tendering Period.

City	Contact Person	Address	Tel. No.	E-mail Id	Mode of Delivery
New Delhi	Mr. Anuj Rana	D-153A, First Floor, Okhla Industrial Area, Phase-I, New Delhi-110020	011 40450193-97	ipo@skylinerta.com	Hand delivery/ courier/registered post

Note: Business Hours: Monday to Friday 10 AM to 5 PM, except Saturdays, Sundays and public holidays.

- b) Shareholders who are holding physical equity shares and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out including the:
- The Form of Acceptance-cum-Acknowledgement duly signed (by all public shareholders in case shares are in joint names) in the same order in which they hold the equity shares;
 - Original Share Certificates;
 - Valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered Shareholders) in same order and as per the specimen signatures registered with the Target Company and duly witnessed at the appropriate place authorizing the transfer in favor of the Acquirers;
 - Self-attested copy of the shareholder’s PAN card;
 - Any other relevant document such as (but not limited to):
 - Duly attested power of attorney if any person other than the equity shareholder has signed the relevant Form of Acceptance-cum-Acknowledgement;
 - Notarized copy of death certificate/ succession certificate or probated will, if the original Shareholder has deceased;
 - Necessary corporate authorizations, such as Board Resolutions etc, in case of companies.
 - In addition to the above, if the address of the shareholder has undergone a change from the address registered in the register of members of the Target Company, the shareholder will be required to submit a self-attested copy of address proof consisting of any one of the following documents: Valid Aadhar Card, Voter Identity card or Passport.
- c) The Investor should approach the Seller Member (Trading Member of the Exchange) with his physical share certificate(s), transfer deed etc. as specified in the Letter of Offer/ Offer Documents/ Prospectus.
- d) The Seller Member(s) should place bids on the Exchange Platform with relevant details as mentioned on physical share certificate(s). The Seller Member(s) to print the Transaction Registration Slip generated by the Exchange Bidding System. TRS will contain the details of order submitted like Folio No., Certificate No., Dist. Nos., No. of shares etc.
- e) The Seller Member/ Investor has to deliver the shares & documents along with TRS to the Registrar & Transfer Agent (RTA). Physical Share Certificates to reach RTA within 2 days of bidding by Seller Member.
- f) The holders of physical equity shares shall ensure that the bidding form, together with the share certificate and transfer deed, is received by the share transfer agent appointed for the purpose before the last date of tendering period.
- g) In addition, if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the relevant Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: (i) valid Aadhar Card; (ii) Voter Identity Card; or (iii) Passport.
- h) Public Shareholders holding physical equity shares should note that physical equity shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical equity shares for the Open Offer shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard.

- i) One copy of the TRS will be retained by RTA and RTA is to provide acknowledgement of the same to the Seller Member/ Investor.
- j) The Seller Member's shall be able to view in his terminal such physical share bids as Provisional bids.
- k) The verification of physical certificates shall be completed on the day on which they are received by the RTA.
- l) The reasons for RTA rejection will be available as download to the Seller Member.
- m) As and when the RTA confirms the records, such bids will be treated as confirmed and displayed on Exchange website.
- n) In the Seller Member's terminal such physical share bids will be moved from Provisional bids to confirmed bids.
- o) On acceptance of physical shares by the RTA, the funds received from Buying Broker by the Clearing Corporation (ICCL) will be released to the Seller Member(s) as per secondary market pay out mechanism.
- p) Any excess physical shares pursuant to acceptance/ allotment or rejection will be returned back to the Investors directly by RTA.

8.16 Modification/ Cancellation of orders will not be allowed during the period the Offer is open.

8.17 The cumulative quantity tendered shall be made available on the website of the BSE throughout the trading session and will be updated at specific intervals during the tendering period.

8.18 Procedure for Tendering the Shares in case of Non-Receipt of this Letter of Offer:

Persons who have acquired equity shares but whose names do not appear in the register of members of the Target Company on the Identified date, or those who have not received the Letter of Offer, may also participate in this Offer. A shareholder may participate in the Offer by approaching their broker and tender equity shares in the Open Offer as per the procedure mentioned in this Letter of Offer or in the Form of Acceptance-cum-Acknowledgement. The Letter of Offer along with Form of Acceptance-cum-Acknowledgement will be dispatched to all the eligible shareholders of the Target Company as on the Identified Date. In case of non-receipt of this Letter of Offer, such eligible shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or BSE website (www.bseindia.com) or Merchant Banker website (www.vccorporate.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the equity shares of the Target Company. Alternatively in case of non-receipt of this Letter of Offer, shareholders holding shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder, stating name, address, number of shares held, client Id number, DP name, DP ID number, number of shares tendered and other relevant documents such as physical share certificates and Form SH-4 in case of shares being held in physical form. Such Shareholders have to ensure that their order is entered in the electronic platform to be made available by the BSE before the closure of the Offer.

8.19 No indemnity is needed from the unregistered shareholders.

8.20 Non-receipt of this Letter of Offer by, or accidental omission to dispatch this Letter of Offer to any shareholder, does not invalidate the Offer in any way.

8.21 The acceptance of the Offer made by the Acquirers is entirely at the discretion of the shareholders of the Target Company. The Acquirers do not accept any responsibility for the decision of any shareholder to either participate or to not participate in this Offer. The Acquirers will not be responsible in any manner for any loss of share certificate(s) and other documents during transit and the shareholders are advised to adequately safeguard their interest in this regard.

8.22 Acceptance of Equity Shares

Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines. In the event that the number of equity shares (including demat equity shares, physical equity shares and locked-in equity shares) validly tendered by the Shareholders under this Offer is more than the number of Offer Shares, the Acquirers shall accept those equity shares validly tendered by the Shareholders on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of equity shares from a shareholder shall not be less than the minimum marketable lot.

8.23 Settlement Process

- a. On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list shall be provided to the Stock Exchange to facilitate settlement on the basis of shares transferred to the Clearing Corporation. The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market. Selling Brokers should use the settlement number to be provided by the Clearing Corporation to transfer the shares in favor of Clearing Corporation.
- b. The shares shall be directly credited to the pool account or client account(s) of the Buying Broker. For the same, the existing facility of client direct pay-out in the capital market segment shall be available. Once the basis of acceptance is finalized, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of shares to the pool account of the Buying Broker. In case of partial or non-acceptance of orders or excess pay-in, demat Shares shall be released to the securities pool account of the Selling Broker / custodian, post which, the Selling Broker would then issue contract note for the shares accepted and return the balance shares to the Shareholders. Any excess physical equity shares, to the extent tendered but not accepted, will be returned to the Shareholder(s) directly by Registrar to the Offer.

8.24 Settlement of Funds/ Payment Consideration

The settlement of fund obligation for demats and physical equity shares shall be affected through existing settlement accounts of Selling Broker. The payment will be made to the Buying Broker for settlement. For equity shares accepted under the Open Offer, the Selling Broker/ Custodian Participant will receive funds payout in their settlement bank account. The Selling Brokers/ Custodian participants would pay the consideration to their respective clients. The funds received from Buying Broker by the Clearing Corporation will be released to the Selling Broker(s) as per secondary market pay-out mechanism. Shareholders who intend to participate in the Offer should consult their respective Selling Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling Shareholders for tendering equity shares in the Offer (secondary market transaction). The consideration received by the selling Shareholders from their respective Selling Broker, in respect of accepted equity shares, could be net of such costs, charges and expenses (including brokerage) and the Acquirers accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling Shareholder. In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to Acquirers for payment of consideration to the shareholders of the Target Company who have accepted the Open Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if directed by the SEBI in terms of Regulation 18 (11) and (11A) of the SEBI (SAST) Regulations.

9. NOTES ON TAXATION

- 9.1. The basis of charge of Indian income-tax depends upon the residential status of the taxpayer during a tax year. The Indian tax year runs from April 1 until March 31. A person who is an Indian tax resident is liable to income-tax in India on his worldwide income, subject to certain tax exemptions, which are provided under the Income Tax Act, 1961. A person who is treated as a non-resident for Indian income-tax purposes is generally subject to tax in India only on such person's India sourced income (i.e. income which accrues or arises or deemed to accrue or arise in India) or income received or deemed to be received by such persons in India. In case of shares of a company, the source of income from shares would depend on the 'Situs' of such shares. 'Situs' of the shares is generally where a company is 'incorporated'. Accordingly, since the Target Company is incorporated in India, the Target Company's shares should be deemed to be 'situated' in India and any gains arising to a non-resident on transfer of such shares should be taxable in India under the Income Tax Act, 1961 ("IT Act").
- 9.2. Gains arising from the transfer of shares may be treated either as 'capital gains' or as 'business income' for income-tax purposes, depending upon whether such shares were held as a capital asset or business asset (i.e. stock-in-trade). The IT Act also provides for different income-tax regimes/ rates applicable to the gains arising from the tendering of equity shares under the Open Offer, based on the period of holding, residential status, classification of the shareholder and nature of the income earned, etc. Any applicable surcharge and education cess would be in addition to such applicable tax rates.
- 9.3. Based on the provisions of the IT Act, the shareholders would be required to file an annual income-tax return, as may be applicable to different category of persons, with the Indian income tax authorities, reporting their income for the relevant year. The summary of income-tax implications on tendering of equity shares on the recognized stock exchange and chargeable to Securities Transaction Tax ("STT") is set out below.
- 9.4. Taxability of capital gain in the hands of the equity shareholders:
 - i. The Finance Act, 2024, vide Section 112A, has imposed an income tax on long-term capital gains at the rate of 12.50% (Twelve and half percent only) (On or after July 23, 2024) on transfer of equity shares that are listed on a recognized stock exchange, which have been held for more than 1 (one) year and have been subject to STT upon both acquisition and sale (subject to certain transactions, yet to be notified, to which the provisions of applicability of payment of STT upon acquisition shall not be applicable). Under this provision the capital gains tax would be calculated on gains exceeding ₹1,25,000/- (Rupees One Lakh and Twenty-Five Thousand Only) (without any

indexation and foreign exchange fluctuation benefits). It may also be noted that any capital gains arising up to January 31, 2018 are grandfathered under this provision. The cost of acquisition for the long-term capital asset acquired on or before January 31, 2018, will be the actual cost. However, if the actual cost is less than the fair market value of such asset (lower of consideration on transfer) as on January 31, 2018, the fair market value will be deemed to be the cost of acquisition.

- ii. As per section 111A of the IT Act, short-term capital gains arising from transfer of listed shares on which STT is paid would be subject to tax at the rate of 20% (Twenty percent only) for equity shareholders (except certain specific categories).
- iii. Any applicable surcharge and education cess would be in addition to above applicable rates.
- iv. In case of resident equity shareholders, in absence of any specific provision under the IT Act, the Acquirers shall not deduct tax on the consideration payable to resident equity shareholders pursuant to the Offer. However, in case of non-resident equity shareholders, since the Offer is through the recognized stock exchange, the responsibility to discharge the tax due on the gains (if any) is on the non-resident equity shareholders. It is therefore recommended that the non-resident equity shareholder may consult their custodians/authorized dealer's/ tax advisors appropriately.
- v. The tax implications are based on provisions of the IT Act as applicable as on date of this LOF. In case of any amendment made effective prior to the date of closure of this Offer, then the provisions of the IT Act as amended would apply.
- vi. Notwithstanding the details given above, all payments will be made to the equity shareholders subject to compliance with prevailing tax laws. The final tax liability of the equity shareholder shall remain of such equity shareholder and the said equity shareholder will appropriately disclose the amounts received by it, pursuant to this Offer, before the Indian income tax authorities.

THE ABOVE DISCLOSURES ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF THE EQUITY SHARES. THIS DISCLOSURE IS NEITHER BINDING ON ANY REGULATOR NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, THE EQUITY SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OFFER THROUGH TENDER OFFER AND APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE ACQUIRERS AND THE MANAGER TO THE OFFER DO NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY EQUITY SHAREHOLDER AS A REASON OF THIS OFFER.

10. DOCUMENTS FOR INSPECTION:

Copies of the following documents will be available for inspection at the Registered office of the Manager to the Offer i.e. VC Corporate Advisors Private Limited at 31, Ganesh Chandra Avenue, 2nd Floor, Suite No.-2C, Kolkata-700 013 on any working day between 10.00 a.m. and 2.00 p.m. and also on the website of the Target Company and the Manager to the Offer at www.classicfilamentsltd.com and www.vccorporate.com respectively, during the period the Offer is open i.e., from Wednesday, February 11, 2026 to Wednesday, February 25, 2026.

- i. Audited Annual Reports of CFL for the financial years ended March 31, 2023, March 31, 2024, March 31, 2025 and un-audited and limited reviewed financial results for the quarter and six months period ended September 30, 2025 as certified by the statutory auditor and Management of CFL.
- ii. Memorandum and Articles of Association of CFL including Certificate of Incorporation.
- iii. Certificate from CA Piyush Gupta (Membership No.: 517600), Partner of GSPG & Co., Chartered Accountants, (FRN No.: 023200N), having their Office at 5A/13, Second Floor, B.P., NIT, Faridabad, Haryana- 121001, Phone No.: 98114 28289, Email: capiyush@gspgco.com, vide their certificate dated October 24, 2025 bearing UDIN 25517600BMUJUG1691, certifying the sufficient resources are available with the Acquirers for fulfilling the obligations under this "Offer" in full.
- iv. Certificate from CA Piyush Gupta (Membership No.: 517600), Partner of GSPG & Co., Chartered Accountants, (FRN No.: 023200N), having their Office at 5A/13, Second Floor, B.P., NIT, Faridabad, Haryana- 121001, Phone No.: 98114 28289, Email: capiyush@gspgco.com, certifying the networth of Mr. Sumit Bansal and Mr. Vikkas Bansal, vide their certificates dated October 24, 2025 bearing UDIN 25517600BMUJUE2657 & 25517600BMUJUF7381 respectively.

- v. Certificate from Ms. Neha Jain (Membership No.: 527495), Partner of Babubhai & Co., Chartered Accountants, (FRN No.: 0000244N), having their Office at 236, Office Complex, Phase- I, Jhandewalan Extension, New Delhi- 110055, Phone No.: (011) 4358 6881/ 9811642374, Email: babubhai236@yahoo.co.in, certifying the networth of Mr. Tarun Jain, vide their certificate dated October 24, 2025 bearing UDIN 25527495BMOQJS1792.
- vi. Certificate from Mr. Sameer Mehta (Membership No.: 519474), Partner of VSAS & Associates, Chartered Accountants, (FRN No.: 024245N), having their Office at Unit No. 603-604-605, 6th Floor, Sachdeva Corporate Tower, Sector 8, Rohini, Delhi- 110085, Tel No.: (011) 4166 0324, Mobile No.: 9899402864 / 9289688612, Email: vsasassociates@gmail.com, certifying the networth of Mr. Varun Jindal, vide their certificate dated October 24, 2025 bearing UDIN 25519474BMHKN5622.
- vii. Valuation Certificate from Mr. Suman Kumar Verma, Registered Valuer, IBBI Regn.: IBBI/RV/05/2019/12376, Cost Management Accountants, having office at Plot No. WZ-D-9, KH No. 83/14, Lane No. 5, Mahavir Enclave, Palam Colony, New Delhi- 110045, Mobile No. +91 9716633301, Email Id: cmaskverma@gmail.com, vide his valuation report dated October 24, 2025 bearing UDIN 2528453ZZNZHDV3Y certifying that the fair value of equity shares of the Target Company is Rs. 11.96 per equity share.
- viii. Copy of the letter received from ICICI Bank Limited confirming opening of Escrow Account, the required amount kept in the escrow account and marked lien in favour of Manager to the Offer.
- ix. Copy of Share Purchase Agreement dated October 24, 2025 between the Sellers and the Acquirers which triggered the Open Offer.
- x. Copy of the Memorandum of Understanding between the Acquirers and the Manager to the Offer, dated October 24, 2025.
- xi. Copy of the recommendations to be published on or before Friday, February 06, 2026 by the Committee of Independent Directors of the Target Company.
- xii. Copy of the Public Announcement dated October 24, 2025, published copy of the Detailed Public Statement dated October 31, 2025 and Issue of Opening Public Announcement to be published on Tuesday, February 10, 2026.
- xiii. Copy of SEBI Observation letter no. SEBI/HO/49/12/11(10)2026-CFD-RAC-DCR2/1/3327/2026 dated January 23, 2026 received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations.
- xiv. Copy of consent/agreement entered into with the Buying Broker and Registrar to the Offer.

11. DECLARATION BY THE ACQUIRERS:

- 11.1. In accordance with Regulation 25(3) of the SEBI (SAST) Regulations, the Acquirers accept full responsibility for the information contained in the Public Announcement, Detailed Public Statement and this Letter of Offer except that pertains to the Target Company and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations and the Acquirers would be responsible for ensuring compliance with the SEBI (SAST) Regulations.
- 11.2. The information pertaining to the Target Company and/or Sellers contained in the Public Announcement or the Detailed Public Statement or this Letter of Offer has been obtained from publicly available sources or provided by the Target Company and/or the Sellers, as the case may be, and the accuracy thereof has not been independently verified by the Acquirers or the Manager to the Offer. The Acquirers and the Manager to the Offer do not accept any responsibility with respect to such information relating to the Target Company and/or the Sellers.
- 11.3. The information contained in this Letter of Offer is as on the date of this Letter of Offer, unless expressly stated otherwise.

On behalf of Acquirers:

Sd/-	Sd/-	Sd/-	Sd/-
Sumit Bansal Acquirer 1	Vikkas Bansal Acquirer 2	Tarun Jain Acquirer 3	Varin Jindal Acquirer 4

Date: 28.01.2026

Place: Kolkata

FORM OF ACCEPTANCE CUM ACKNOWLEDGEMENT
THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION
(All terms and expressions used herein shall have the same meaning as described thereto in the Letter of Offer)

(Public Shareholders holding shares in physical form (resident and non-resident) are required to send this Form with TRS generated by the Selling Broker along with the enclosures to the Registrar to the Offer i.e., Skyline Financial Services Private Limited, at their address given in the Letter of Offer, as per the mode of delivery mentioned in the Letter of Offer)

Offer Opens / Tendering Period Starts on	Wednesday, February 11, 2026
Offer Closes / Tendering Period Ends on	Wednesday, February 25, 2026

For Office Use Only	
Acceptance Number	
Number of Equity shares offered	
Number of Equity shares accepted	
Purchase Consideration (Rs.)	

Date:
From:
Folio No:
Name:
Address:
Contact Number:
E-mail Address:

To,
The Acquirers,
C/o. Skyline Financial Services Private Limited,
 CIN: U74899DL1995PTC071324
 D-153A, First Floor, Okhla Industrial Area,
 Phase-I, New Delhi-110020
 Tel. No.: (011) 40450193-97;
 Email ID: ipo@skylinerta.com

Dear Sir,

Subject: Open Offer by Mr. Sumit Bansal, Mr. Vikkas Bansal, both residents of 597, Near Manav Rachna School, Sec 14, Huda Market, Escortsnagar, Faridabad, Haryana- 121007, Mr. Tarun Jain, resident of E-20, Preet Vihar, Delhi- 110092 and Mr. Varun Jindal, resident of 703, Signature Tower, Omaxe Spa Village, Near Omaxe World Street, Sector 78, Faridabad, Haryana- 121101 (hereinafter collectively referred to as the “Acquirers”) to the public shareholders of Classic Filaments Limited (“CFL”/ “Target Company”) to acquire from them upto 15,89,471 equity shares of Rs. 10 /- each representing 26.00% of the total paid-up equity and voting share capital of CFL.

I/We refer to the Letter of Offer dated January 28, 2026 (“LOF”) for acquiring the equity shares held by me/ us in Classic Filaments Limited.

I/We, the undersigned have read the Public Announcement, Detailed Public Statement and the Letter of Offer and understood their contents including the terms and conditions and procedure as mentioned therein and unconditionally accept such terms and conditions.

I/We, unconditionally offer to tender shares to the Acquirers the following equity shares in CFL held by me/us at a price of Rs. 12 (Rupees Twelve Only) per equity share.

I/We, confirm that our residential status under the Income Tax Act is as below (tick whichever is applicable).

- Resident
 Non-Resident

I/We, Acknowledge and confirm that all the particulars/statements given herein are true and correct

DETAILS OF PUBLIC SHAREHOLDERS:

Name (in Block Letters)	Holder	Name of Shareholders	Permanent Account Number (PAN)
(Please write names of the joint holders in the same order as appearing in the Equity Share Certificate(s)/ demat account)	Sole/First		
	Second		
	Third		
Contact number(s) of the first holder	Tel No. (With STD code):		Mobile No.:
Full Address of the first holder (with pin code)			
Email address of first holder			
Date and place of incorporation (if applicable)			

EQUITY SHARES HELD IN PHYSICAL FORM:

I/We, confirm that our residential status under the Income Tax Act is as below (tick whichever is applicable).

- Resident
 Non-Resident

I / We, holding the Equity Shares in physical form, accept the Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my / our Equity Shares as detailed below along with enclosures as mentioned herein:

The particulars of original share certificate(s) tendered and duly signed transfer deed(s) are detailed below:

Ledger Folio No.	Number of Share Certificates attached:			
	No. of equity shares held in CFL		No. of equity shares offered	
	In Figures	In Words	In Figures	In Words

Sr. No.	Certificate No(s).	Distinctive No(s).		No. of equity shares
		From	To	
Total No. of equity shares				

(In case of insufficient space, please use additional sheet and authenticate the same)

I/We note and understand that the original equity share certificate(s) and valid share transfer deed(s) will be held in trust for me/us by the Registrar to the Offer until the time the Acquirers pay the purchase consideration as mentioned in the LOF.

I/We also note and understand that all the Acquirers will pay the purchase consideration only after verification of the documents and signatures.

Enclosures (please provide the following and ✓ whichever is applicable):

- i. Original Equity Share certificates
- ii. Valid share transfer deed(s) duly filled, stamped and signed by the transferor(s) (i.e. by all registered shareholder(s) in the same order and as per specimen signatures registered with the Target Company), and duly witnessed at the appropriate place.
- iii. Form of Acceptance (FOA) – signed by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company;
- iv. Photocopy of Transaction Registration Slip (TRS) Self attested copy of PAN card of all the transferor(s);
- v. Self-attested copy of the address proof consisting of any one of the following documents: valid Aadhar card, voter identity card, passport or driving license;
- vi. Any other relevant document (but not limited to) such as Power of Attorney (if any person apart from the Shareholder has signed the FOA), corporate authorization (including board resolution/ specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased etc., as applicable. Shareholders of the Target Company holding physical shares should note that Physical Shares will not be accepted unless the complete set of documents are submitted.
Public Shareholders should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted

FOR ALL EQUITY PUBLIC SHAREHOLDERS (HOLDING EQUITY SHARES IN DEMAT OR PHYSICAL FORM)

- I/We confirm that the Equity Shares which are being tendered herewith by me/us under this Offer, are free from liens, charges, equitable interests, and encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter
- I/we have obtained any and all necessary consents to sell the equity shares on foregoing basis.
- I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender equity shares in this Open Offer and that I/we am/are legally entitled to tender the equity shares in this Open Offer.
- I/We declare that regulatory approvals, if applicable, for holding the Equity Shares and/or for tendering the Equity Shares in the Open Offer are enclosed herewith.
- I/We agree that the Acquirers will pay the consideration as per secondary market mechanism only after verification of the certificates, documents, and signatures, as applicable submitted along with this Form of Acceptance.
- I/We undertake to return to the Acquirers any Offer consideration that may be wrongfully received by me/us.
- I/We confirm that I / We are not persons acting in concert or persons deemed to be acting in concert with the Acquirers.
- I/We give my/our consent to file form FCTRS, if applicable, on my/our behalf.
- I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirers to effectuate this Offer in accordance with the SEBI (SAST) Regulations.

- I /We am/are not debarred from dealing in Equity Shares or any Securities.
- I / We confirm that I / We are not persons acting in concert or persons deemed to be acting in concert with the Acquirers or the Seller.
- I / We give my/our consent to the Acquirers to file any statutory documents on my/our behalf in relation to accepting the equity shares in this Open Offer.
- I / We confirm that I / we are in compliance with the terms of the Open Offer set out in the PA, the DPS, and the LOF.
- I /We authorize the Acquirers to accept the Equity Shares so offered or such lesser number of Equity Shares which the Acquirers may decide to accept in consultation with the Manager to the Offer and the Registrar to the Offer and in terms of the LoF. I/we further authorize the Acquirers to return to me/ us in the demat account/ share certificate(s) in respect of which the Open Offer is not found valid/not accepted without specifying the reasons thereof.
- I/We further agree to receive a single share certificate for the unaccepted Equity Shares in physical form.
- In case of demat shareholders, I /We note and understand that the Equity Shares would be kept in the pool account of my/our broker and the lien will be marked by Clearing Corporation until the Settlement Date whereby the Acquirers makes payment of purchase consideration as mentioned in the LoF.
- In case of physical shareholders, I/We note and understand that the shares/ Original Share Certificate(s) and Transfer Deed(s) will be held by the Registrar in trust for me / us till the date the Acquirers makes payment of consideration as mentioned in the LoF or the date by which Original Share Certificate(s), Transfer Deed(s) and other documents are returned to the shareholders, as the case may be.
- I /We confirm that there are no taxes or other claims pending against me / us which may affect the legality of the transfer of Equity Shares under the Income Tax Act, 1961, including but not limited to Section 281 of the Income Tax Act, 1961.
- I / We note and understand that the Equity Shares would be kept in the pool account of my / our Selling Broker and the lien will be marked by Clearing Corporation until the settlement date whereby Acquirers makes payment of purchase consideration as mentioned in the LOF.
- I/We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy, or omission of information provided/to be provided by me/us, or as a result of income tax (including any consequent interest and penalty) on the capital gains arising from tendering of the Equity Shares or any other payments, I/we will indemnify the Acquirers for such income tax demand (including interest, penalty, etc.) and provide the Acquirers with all information/documents that may be necessary and co-operate in any proceedings before any income tax/appellate authority. .

The bank account details for the purpose of payment of consideration will be taken from the record of the depositories.

FOR NRIs/ OCBs/ FIIs AND SUB-ACCOUNTS/ OTHER NON-RESIDENT SHAREHOLDERS

I/We confirm that my/our residential status is (whichever is applicable):

<input type="checkbox"/> Individual	<input type="checkbox"/> Foreign Company	<input type="checkbox"/> FII/FPI – Corporate	<input type="checkbox"/> FII/FPI – Others	<input type="checkbox"/> FVCI
<input type="checkbox"/> Foreign Trust	<input type="checkbox"/> Private Equity Fund /AIFs	<input type="checkbox"/> Pension/Provident Fund	<input type="checkbox"/> Sovereign Wealth Fund	<input type="checkbox"/> Partnership/ Proprietorship firm
<input type="checkbox"/> Financial Institution	<input type="checkbox"/> NRIs/PIOs – repatriable	<input type="checkbox"/> NRIs/PIOs – non-repatriable	<input type="checkbox"/> OCB	<input type="checkbox"/> QFI
<input type="checkbox"/> Insurance Company	<input type="checkbox"/> Indian Company	<input type="checkbox"/> Indian Trust	<input type="checkbox"/> Banks	<input type="checkbox"/> Association of person/ body of individuals
<input type="checkbox"/> Others – please specify:				

I/We confirm that my/our investment status is (please provide supporting documents and whichever is applicable):

- FDI Route
- PIS Route
- Any other – please specify _____

In Case of non-resident Public Shareholders, I/We, confirm that Equity Shares tendered by me/us are held on (whichever is applicable):

- Repatriable basis
- Non-repatriable basis

I/We confirm that (whichever is applicable):

- No RBI, FIPB or other regulatory approval was required by me for holding Equity Shares that have been tendered in this Open Offer and the Equity Shares are held under general permission of the RBI
- Copies of all approvals required by me for holding Equity Shares that have been tendered in this Open Offer are enclosed herewith
- Copy of RBI Registration letter taking on record the allotment of shares to me/us is enclosed herewith

I/We confirm that (whichever is applicable):

- No RBI, FIPB or other regulatory approval is required by me for tendering the Equity Shares in this Open Offer
- Copies of all approvals required by me for tendering Equity Shares in this Open Offer are enclosed herewith
- There are no taxes or other claims pending against us which may affect the legality of the transfer of Equity Shares under the Income Tax Act including but not limited to section 281 of the Income Tax Act
- In the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy, error, negligence or omission of information provided / to be provided by me / us, I / we will indemnify the Acquirers for such income tax demand (including interest, penalty, cost of litigation etc.) and provide the

Acquirers with all information / documents that may be necessary and co-operate in any proceedings before any income tax / appellate authority

Additional confirmations and enclosures for all Public Shareholders, as applicable I / We, have enclosed the following documents (whichever is applicable):

- Self-attested copy of PAN card.
- Self-declaration form in Form 15 G / Form 15 H, in duplicate copy.
- Certificate from Income-tax Authorities for deduction of tax at lower or nil rate.
- For Banks, LIC, Unit Trust of India and other specified entities covered under Section 194A (3)(iii) of the Income Tax Act, self-attested copy of relevant registration or notification.
- 'Valid Tax Residency Certificate' issued by the income tax authority of a foreign country of which he / it claims to be a tax resident, in case the Public Shareholder intends to claim benefit under the DTAA between India and that jurisdiction in which the Public Shareholder claims to be resident and a duly filled in 'Form 10F' as prescribed under the Income Tax Act. Such other information and documentation as may be required depending upon specific terms of the relevant DTAA, including but not limited to a declaration of not having a permanent establishment in India

SEBI registration certificate issued to Category I or Category II Alternative Investment Funds if such fund intends to claim exemption from TDS under Section 197A(1F) of the Income Tax Act.

In case of interest payments, if any, by the Acquirers for delay in payment of Open Offer consideration or a part thereof, the Acquirers will deduct taxes at source at the applicable rates as per the Income Tax Act.

Yours faithfully,

Signed and Delivered:

Particulars	Full Names (s) of the holders	Address & Telephone No.	PAN	Signature
First/Sole Holder				
Joint Holder 1				
Joint Holder 2				

Note: In case of joint holdings all must sign. Enclose duly attested power of attorney if any person apart from the shareholder has signed acceptance form or transfer deed(s). A corporation must affix its common seal and enclose necessary certified corporate authorizations. Non-resident shareholders with repatriable benefits must enclose appropriate documentation.

Place:

Date:

INSTRUCTIONS

- i. Please read the enclosed Letter of Offer carefully before filling-up this Form of Acceptance cum Acknowledgement.
- ii. The Form of Acceptance cum Acknowledgement should be filled-up in English only.
- iii. Signature(s) other than in English, Hindi, and thumb impressions must be attested by a Notary Public under his Official Seal.
- iv. **Mode of tendering the Equity Shares Pursuant to the Offer:**
 - (i) The acceptance of the Offer made by the Acquirers is entirely at the discretion of the equity shareholder of CFL.
 - (ii) Shareholders of CFL to whom this Offer is being made, are free to Offer his / her / their shareholding in CFL for sale to the Acquirers, in whole or part, while tendering his / her / their equity shares in the Offer.

-----Tear along this line -----

ACKNOWLEDGEMENT SLIP

Subject: Open Offer by Mr. Sumit Bansal, Mr. Vikkas Bansal, both residents of 597, Near Manav Rachna School, Sec 14, Huda Market, Escortsnagar, Faridabad, Harvana- 121007, Mr. Tarun Jain, resident of E-20, Preet Vihar, Delhi- 110092 and Mr. Varun Jindal, resident of 703, Signature Tower, Omaxe Spa Village, Near Omaxe World Street, Sector 78, Faridabad, Harvana- 121101 (hereinafter collectively referred to as the "Acquirers") to the public shareholders of Classic Filaments Limited ("CFL" / "Target Company") to acquire from them upto 15,89,471 equity shares of Rs. 10/- each representing 26.00% of the total paid-up equity and voting share capital of CFL.

FOR EQUITY SHARES HELD IN PHYSICAL FORM

Received from Mr. / Ms. _____
Ledger Folio Number _____ Number of share Certificates enclosed _____ under the Letter of Offer, Form of acceptance, Transfer Deed(s) and Original Share Certificate(s) as detailed hereunder:

Sr. No.	Certificate No(s).	Distinctive No(s).		No. of equity shares
		From	To	
Total No. of equity shares				

FOR EQUITY SHARES HELD IN DEMATERIALISED FORM

Received from Mr. / Ms. _____
I / We, holding Equity Shares in the dematerialized form, accept the Offer and enclose the photocopy of the Delivery Instruction in "market" mode, duly acknowledged by my/our Depository Participant in respect of my shares as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Equity Shares

Stamp of Collection Centre	Signature of Official	Date of Receipt

Note: All future correspondence, if any, should be addressed to Registrar to the Offer.

Skyline Financial Services Private Limited

SEBI REGN. NO.: INR000003241 [Validity of Registration: Permanent]

Contact Person: Mr. Anuj Rana; CIN: U74899DL1995PTC071324

D-153A, First Floor, Okhla Industrial Area, Phase-I, New Delhi-110020

Phone No.: (011) 40450193-97; Email: ipo@skylinerta.com

Form No. SH-4
Securities Transfer Form
[Pursuant to Section 56 of the Companies act, 2013 and sub-rule (1) of Rule 11 of
the Companies (Share Capital and Debentures) Rules, 2014]

Date of execution _____

FOR THE CONSIDERATION stated below the “Transferor(s)” named do hereby transfer to the “Transferee(s)” named the securities specified below subject to the conditions on which the said securities are now held by the Transferor(s) and the Transferee(s) do hereby agree to accept and hold the said securities subject to the conditions aforesaid.

CIN: L17114GJ1990PLC013667
Name of the company (in full): Classic Filaments Limited
Name of the Stock Exchange where the company is listed, if any: BSE Limited

DESCRIPTION OF SECURITIES:

Kind/Class of securities(1)	Nominal value of each unit of security (2)	Amount called up per unit of security (3)	Amount paid up per unit of security (4)
Equity Shares	10/-		

No. of Securities being Transferred		Consideration Received (Rs)	
In Figures	In Words	In words	In figures

Distinctive Number	From				
	To				
Corresponding Certificate Nos:					

TRANSFEROR’S PARTICULARS

Registered Folio Number	
Name(s) in full	Seller Signature (s)
1.	
2.	
3.	
I, hereby confirm that the Transferor has signed before me.	Witness Signature
Name and Address of Witness	

TRANSFeree'S PARTICULARS-

	1	2	3
Name in full			
Father's/mother's/Spouse name			
Address, Mobile/Ph. No. E-mail ID			
Occupation			
Existing folio no., if any			
PAN No.			
Signature			

Folio No. of Transferee: _____

Specimen Signature of Transferee

1. _____

2. _____

3. _____

Declaration:

- Transferee is not required to obtain the Government approval under the Foreign Exchange Management (Non-debt Instruments) Rules, 2019 prior to transfer of shares; or
- Transferee is required to obtain the Government approval under the Foreign Exchange Management (Non-debt Instruments) Rules, 2019 prior to transfer of shares and the same has been obtained and is enclosed herewith

Enclosures:

- (1) Certificate of shares or debentures or other securities
- (2) If no certificate is issued, letter of allotment. Value of stamp affixed: _____ (Rs.)
- (3) Copy of PAN CARD of all the Transferees (For all listed Cos).
- (4) Other, Specify.....

Stamps:

--

For office use only

Checked by _____ Signature tallies by _____

Entered in the Register of Transfer on _____ vide Transfer No.

_____ Approval Date _____

Power of attorney/Probate/Death Certificate/Letter of administration Registered on _____ at No. _____

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